

**RATIFIED DRAFT MINUTES OF MEETING No.15/16 OF NORMS COMMITTEE-I
(DES-I SECTION) HELD ON 27.10.2015**

Please Note

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.

The meeting No. 15/16 of the Norms Committee (NC-I) for the licensing year 2015-6 was held on 27.10.2015 under the Chairmanship of Shri J.M. Gupta, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020/Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Department
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Haradhan Das, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the

1	Case No.: 8/13/80-ALC2/2013	Party Name: BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00213/AM14/	RLA File :05/23/040/00160/AM14/	Lic.No/Date:0510361728 02.08.2013	Defer Date:08.12.2015
Decision: The Committee noted that firm's reply dated 25.08.2015 has been sent to DHI on 03.09.2015 for examination and comments. Case is deferred to 08.12.2015.				

2	Case No.: 2/20/80-ALC2/2013	Party Name: L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00390/AM14/	RLA File :03/95/040/00511/AM14/	Lic.No/Date:0310753783 15.10.2013	Defer Date:08.12.2015
Decision: The Committee noted that firm's reply dated 24.02.2015 has been sent to DHI on 25.03.2015 followed by reminder on 07.10.2015 for examination and comments. Case is deferred to 08.12.2015.				

3	Case No.:3/20/80-ALC2/2013	Party Name: L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:15/80- ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00391/AM14/	RLA File :03/95/040/00510/AM14/	Lic.No/Date:0310753791 15.10.2013	Defer Date:08.12.2015
	Decision: The Committee noted that firm's reply dated 24.02.2015 has been sent to DHI on 25.03.2015 followed by reminder on 07.10.2015 for examination and comments and decided to remind DHI to expedite comments. Case is deferred to 08.12.2015.			

4	Case No.:68/3/80-ALC2/2014	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:15/80- ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00079/AM15/	RLA File :07/21/040/00636/AM14/	Lic.No/Date:0710099232 28.10.2013	Defer Date:08.12.2015
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to the firm on 08.10.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 08.12.2015.			

5	Case No.:11/25/80-ALC2/2013	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:15/80- ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00535/AM14/	RLA File :07/21/040/00854/AM14/	Lic.No/Date:0710101246 10.01.2014	Defer Date:08.12.2015
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to the firm on 24.08.2015 followed by reminder on 08.10.2015 and decided to send final reminder to the firm to furnish reply. Case is deferred to 08.12.2015.			

6	Case No.:36/25/80-ALC2/2013	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:15/80- ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00560/AM14/	RLA File :07/24/040/00339/AM14/	Lic.No/Date:0710101249 13.01.2014	Defer Date:08.12.2015
	Decision: The Committee noted that the firm's reply dated 27.08.2015 has been sent to MSME on 12.10.2015 for comments and decided to await comments. Case is deferred to 08.12.2015.			

7	Case No.:18/25/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:15/80- ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00542/AM14/	RLA File :05/23/040/00451/AM14/	Lic.No/Date:0510378995 11.02.2014	Defer Date:08.12.2015
	Decision: The committee noted that the unit has submitted representations in various Advance Authorizations where the unit has been requested and reminded earlier to furnish essentiality certificate issued by the Directorate General of Hydrocarbons. The committee also noted that in these representations, the unit has sought to grant waiver for submission of DGHC certificates in respect of certain AAs. The committee noted that on the issue of essentiality certificate, DES I Section vide note dated 04.03.2013 had taken up this matter with the Policy VI Section of the DGFT for seeking their comments and clarification. It was also noted that Policy VI Section had further taken up this matter with the TRU Section of the Department of Revenue vide their note dated 28.02.2014. The TRU Section			

vide their OM No. 354/148/2013-TRU dated 28.02.2014 offered comments/clarifications on this issue.

The committee decided that since Policy VI Section had earlier taken up this matter with the TRU Section, **the matter was again referred to Policy VI Section for taking up the matter with the TRU Section, Department of Revenue again bringing to their notice the request made by the unit for granting waiver for submission of DGHC certificates and reminder to PC-VI Section was also issued on 19.10.2015 to expedite reply.**

Case is deferred to 08.12.2015.

Case No.:27/25/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:15/80- ALC2/2015 27.10.2015	Status: Deferred
HQ File :01/80/050/00551/AM14/	RLA File :05/23/040/00455/AM14/	Lic.No/Date:0510378994 11.02.2014	Defer Date:08.12.2015
Decision: The committee noted that the unit has submitted representations in various Advance Authorizations where the unit has been requested and reminded earlier to furnish essentiality certificate issued by the Directorate General of Hydrocarbons. The committee also noted that in these representations, the unit has sought to grant waiver for submission of DGHC certificates in respect of certain AAs. The committee noted that on the issue of essentiality certificate, DES I Section vide note dated 04.03.2013 had taken up this matter with the Policy VI Section of the DGFT for seeking their comments and clarification. It was also noted that Policy VI Section had further taken up this matter with the TRU Section of the Department of Revenue vide their note dated 28.02.2014. The TRU Section vide their OM No. 354/148/2013-TRU dated 28.02.2014 offered comments/clarifications on this issue. The committee decided that since Policy VI Section had earlier taken up this matter with the TRU Section, the matter was again referred to Policy VI Section for taking up the matter with the TRU Section, Department of Revenue again bringing to their notice the request made by the unit for granting waiver for submission of DGHC certificates and reminder to PC-VI Section was also issued on 19.10.2015 to expedite reply. Case is deferred to 08.12.2015.			

Case No.:46/3/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:15/80- ALC2/2015 27.10.2015	Status: Deferred
HQ File :01/80/050/00057/AM15/	RLA File :05/23/040/00457/AM14/	Lic.No/Date:0510380277 26.02.2014	Defer Date:08.12.2015
Decision: The committee noted that the unit has submitted representations in various Advance Authorizations where the unit has been requested and reminded earlier to furnish essentiality certificate issued by the Directorate General of Hydrocarbons. The committee also noted that in these representations, the unit has sought to grant waiver for submission of DGHC certificates in respect of certain AAs. The committee noted that on the issue of essentiality certificate, DES I Section vide note dated 04.03.2013 had taken up this matter with the Policy VI Section of the DGFT for seeking their comments and clarification. It was also noted that Policy VI Section had further taken up this matter with the TRU Section of the Department of Revenue vide their note dated 28.02.2014. The TRU Section vide their OM No. 354/148/2013-TRU dated 28.02.2014 offered comments/clarifications on this issue. The committee decided that since Policy VI Section had earlier taken up this matter with the TRU			

Section, the matter was again referred to Policy VI Section for taking up the matter with the TRU Section, Department of Revenue again bringing to their notice the request made by the unit for granting waiver for submission of DGHC certificates and reminder to PC-VI Section was also issued on 19.10.2015 to expedite reply.

Case is deferred to 08.12.2015.

10	Case No.:4/3/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00015/AM15/	RLA File :05/24/040/00454/AM14/	Lic.No/Date:0510380488 27.02.2014	Defer Date:08.12.2015
	Decision: The Committee noted that application of the firm has been sent to C&PC on 16.04.2014 followed by reminders dated 03.06.2014, 08.10.2014, 12.11.2014, 27.01.2015 and 27.03.2015 for comments which is still awaited. Reminder to C&PC has been issued on 18.05.2015 and DO letter from Chairman to Joint Secretary; C&PC has been issued on 23.07.2015 to expedite comments. Case is deferred to 08.12.2015.			

11	Case No.:34/5/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00119/AM15/	RLA File :03/95/040/00894/AM14/	Lic.No/Date:0310773184 06.03.2014	Defer Date:08.12.2015
	Decision: The committee noted that firm's reply dated 16.12.2014 has been sent to DEIT on 06.01.2015 for comments. Reminder to DIT through E-mail has been issued on 29.04.2015 followed by reminders on 30.07.2015 and 07.10.2015 to expedite comments and decided to remind DEIT again to expedite comments. Case is deferred to 08.12.2015.			

12	Case No.:38/3/80-ALC2/2014	Party Name: STANADYNE AMALGAMATIONS PVT. LTD.	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00049/AM15/	RLA File :04/24/040/00279/AM14/	Lic.No/Date:0410156079 11.03.2014	Defer Date:08.12.2015
	Decision: The committee noted that the firm has not replied to the deficiency (raised by MSME) letter dated 11.06.2015 followed by reminder on 26.08.2015 and final reminder dated 07.10.2015 and decided to give another 15 days time to the firm to furnish reply reject the case with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 08.12.2015.			

13	Case No.:71/3/80-ALC2/2014	Party Name: AEROTO BOLDROCCHI INDIA PVT. LTD.,	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00082/AM15/	RLA File :04/24/040/00284/AM14/	Lic.No/Date:0410156176 12.03.2014	Defer Date:08.12.2015
	Decision: The committee noted that the firm's representative with technical competence was called for personal hearing on 27.10.2015 to explain their import/export items. However, since the firm's representative (Shri Ravi Gupta, Manager) appeared before the NC did not have the requisite technical competence, the Committee decided to call the firm's representative with requisite technical competence for PH again in the next meeting on 08.12.2015, Case is deferred to 08.12.2015.			

14	Case No.:72/3/80-ALC2/2014	Party Name: AEROTO BOLDROCCHI INDIA PVT. LTD.,	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00083/AM15/	RLA File :04/24/040/00289/AM14/	Lic.No/Date:0410156209 13.03.2014	Defer Date:08.12.2015
	Decision: The committee noted that the firm's representative with technical competence was called for personal hearing on 27.10.2015 to explain their import/export items. However, since the firm's representative (Shri Ravi Gupta, Manager) appeared before the NC did not have the requisite technical competence, the Committee decided to call the firm's representative with requisite technical competence for PH again in the next meeting on 08.12.2015, Case is deferred to 08.12.2015.			

15	Case No.:76/27/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Approved
	HQ File :01/80/050/00701/AM15/	RLA File :09/24/040/00633/AM14/	Lic.No/Date:0910059682 28.03.2014	
	Decision: The committee decided to ratify the norms based upon the DHI U.O. Note No. 3(90)/2015-TSW (B) dated 19.10.2015 (Copy of the comments to be sent to firm and RA). RA may take necessary action accordingly.			

16	Case No.:68/12/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00317/AM15/	RLA File :03/95/040/00050/AM15/	Lic.No/Date:0310781682 15.05.2014	Defer Date:08.12.2015
	Decision: The Committee noted that the firm has already sent reply dated 17.12.2014 directly to the DEIT for comments. Reminder to DIT through E-mail was sent on 29.04.2015 followed by reminder on 30.07.2015 and 07.10.2015 and decided to remind DEIT again to expedite comments. Case is deferred to 08.12.2015.			

17	Case No.:5/12/80-ALC2/2014	Party Name: DOOWON ELECTRONICS INDIA PRIVATE LIMITED,	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00254/AM15/	RLA File :04/24/040/00094/AM15/	Lic.No/Date:0410158979 15.07.2014	Defer Date:08.12.2015
	Decision: The Committee noted that reply of the firm dated 04.04.15 has been sent to DEIT on 12.05.2015 followed by reminder on 13.07.2015 followed by reminder on 13.07.2015 and 08.10.2015 for comments and decided to remind DEIT again to expedite comments. Case is deferred to 08.12.2015.			

18	Case No.:34/12/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00283/AM15/	RLA File :05/23/040/00160/AM15/	Lic.No/Date:0510390051 31.07.2014	Defer Date:08.12.2015
	Decision: The committee noted that the unit has submitted representations in various Advance Authorizations where the unit has been requested and reminded earlier to furnish essentiality certificate issued by the Directorate General of Hydrocarbons. The committee also noted that in these representations, the unit has sought to grant waiver for submission of DGHC certificates in respect of certain AAs. The committee noted that on the issue of essentiality certificate, DES I Section vide note			

dated 04.03.2013 had taken up this matter with the Policy VI Section of the DGFT for seeking their comments and clarification. It was also noted that Policy VI Section had further taken up this matter with the TRU Section of the Department of Revenue vide their note dated 28.02.2014. The TRU Section vide their OM No. 354/148/2013-TRU dated 28.02.2014 offered comments/clarifications on this issue.

The committee decided that since Policy VI Section had earlier taken up this matter with the TRU Section, **the matter was again referred to Policy VI Section for taking up the matter with the TRU Section, Department of Revenue again bringing to their notice the request made by the unit for granting waiver for submission of DGHC certificates and reminder to PC-VI Section was also issued on 19.10.2015 to expedite reply.**

Case is deferred to 08.12.2015.

19	Case No.:70/12/80-ALC2/2014	Party Name: COMMERCIAL ENGINEERS & BODY BUILDERS COMPANY, LTD.	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00319/AM15/	RLA File :11/24/040/00006/AM15/	Lic.No/Date:1110028052 31.07.2014	Defer Date:08.12.2015
	Decision: The committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to them on 10.06.2015 followed by reminder dated 24.08.2015 and final reminder dated 08.10.2015 and decided to give another 15 days time to the firm to furnish reply failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 08.12.2015.			

20	Case No.:3/18/80-ALC2/2014	Party Name: VEELINE MEDIA LTD.	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Approved
	HQ File :01/80/050/00434/AM15/	RLA File :02/24/040/00117/AM15/	Lic.No/Date:0210204923 05.09.2014	
	Decision: The committee decided to ratify the norms based upon the DIPP ID No. 12/117/2015-TSW/20 dated 27.10.2015 as under:-			
	1. Total net of export products may be specified as 61.971 MT. 2. Quantities of import items at Sl. No. 1 to 4, 8 to 10 & 12 to 15 may be allowed on net to net basis with accountability clause. 3. Word "Relevant" may be prefixed with the description of import items at Sl. No. 5 & 11. 4. Quantity of import item at Sl. No. 5 may be allowed as applied for i.e. 1428 Kgs. inclusive of 0.5 % wastage as claimed by the firm. 5. Word "namely, Side Panel, support bar, control panel PPG, Front Panel clip, Upper hinge, Upper seal-white, Lower seal-white, Bottom base, Middle base" may be suffixed with the description of import item at Sl. No. 6 and its quantity may be allowed as 31500 Nos. on net to net basis. Duty free weight of this item may be allowed as 7000 Kgs. inclusive of 2 % wastage as claimed by the firm. 6. Quantity of import item at Sl. No. 7 may be allowed as 20248 Kgs. as 1.02 Kgs./Kg. content in the export product as claimed by the firm. 7. Quantity of import item at Sl. No. 11 may be allowed as 1715 Kgs. as 1.02 Kgs./Kg. content in the export product as claimed by the firm			
	RA may take further necessary action accordingly.			

21	Case No.:21/24/80-ALC2/2014	Party Name: THERMAX BABCOCK & WILCOX ENERGY SOLUTIONS PVT. LTD	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00566/AM15/	RLA File :31/83/040/00168/AM15/	Lic.No/Date:3110065036 10.11.2014	Defer Date:08.12.2015
Decision: The committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to them on 25.08.2015 followed by reminder dated 07.10.2015 and decided to send final reminder to the firm to furnish reply. Case is deferred to 08.12.2015.				

22	Case No.:4/21/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00480/AM15/	RLA File :07/24/040/00297/AM15/	Lic.No/Date:0710107058 26.11.2014	Defer Date:08.12.2015
Decision : The Committee noted that a reminder was issued to RA, Bangalore on 30.01.2015 followed by E-mail on 17.02.2015 and reminders on 05.03.15, 30.03.2015,01.05.2015, by e-mail dated 12.05.2015, 12.06.2015 and 07.10.2015 to send hard copy of the application of the firm. NC decided to issue another reminder to RA and Firm for sending hard copy of the application to DGFT HQ for ratification of norms. Case is deferred to 08.12.2015.				

23	Case No.:3/21/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00479/AM15/	RLA File :05/23/040/00392/AM15/	Lic.No/Date:0510392239 02.12.2014	Defer Date:08.12.2015
Decision: The committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to them on 24.08.2015 followed by reminder dated 08.10.2015 and decided to send final reminder to the firm to furnish reply. Case is deferred to 08.12.2015.				

24	Case No.:33/24/80-ALC2/2014	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Approved
	HQ File :01/80/050/00578/AM15/	RLA File :05/23/040/00414/AM15/	Lic.No/Date:0510392385 11.12.2014	
Decision: The committee decided to ratify the norms based upon the MSME I.D. Note No. 30(28)/15-ME dated 23.10.2015 (Copy of the comments to be sent to firm and RA). RA may take necessary action accordingly.				

25	Case No.:34/24/80-ALC2/2014	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Approved
	HQ File :01/80/050/00579/AM15/	RLA File :05/23/040/00415/AM15/	Lic.No/Date:0510392386 11.12.2014	
Decision: The committee decided to ratify the norms based upon the MSME I.D. Note No. 30(29)/15-ME dated 16.09.2015 (Copy of the comments to be sent to firm and RA). RA may take necessary action accordingly.				

26	Case No.:40/24/80-ALC2/2014	Party Name: POLY MEDICURE	Meet No/Date:15/80-	Status:
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	LTD.	ALC2/2015 27.10.2015	Deferred
HQ File :01/80/050/00585/AM15/	RLA File :05/24/040/00393/AM15/	Lic.No/Date:0510392393 12.12.2014	Defer Date:08.12.2015
Decision: The Committee noted that the firm's reply sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letter dated 23.07.2015 and reminder dated 07.10.2015 to expedite comments. Case is deferred to 08.12.2015.			

27	Case No.:41/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00586/AM15/	RLA File :05/24/040/00394/AM15/	Lic.No/Date:0510392394 12.12.2014	Defer Date:08.12.2015
Decision: The Committee noted that the firm's reply sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letter dated 23.07.2015 and reminder dated 07.10.2015 to expedite comments. Case is deferred to 08.12.2015.				

28	Case No.:42/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00587/AM15/	RLA File :05/24/040/00407/AM15/	Lic.No/Date:0510392395 12.12.2014	Defer Date:08.12.2015
Decision: The Committee noted that the firm's reply sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letter dated 23.07.2015 and reminder dated 07.10.2015 to expedite comments. Case is deferred to 08.12.2015.				

29	Case No.:52/24/80-ALC2/2014	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00597/AM15/	RLA File :05/24/040/00414/AM15/	Lic.No/Date:0510392401 12.12.2014	Defer Date:08.12.2015
Decision: The Committee noted that the firm has not replied to the deficiency letter issued by C&PC vide their letter No.46011/103/2011-PC-II dated 31.08.2015 and decided to send reminder to the firm to expedite reply. Case is deferred to 08.12.2015.				

30	Case No.:5/24/80-ALC2/2014	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00550/AM15/	RLA File :08/24/040/00334/AM15/	Lic.No/Date:0810134052 15.12.2014	Defer Date:08.12.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by C&PC) letter sent to them on 01.06.2015 followed by DGFT reminder dated 24.08.2015 and final reminder dated 08.10.2015 and decided to give another 15 days time to the firm to furnish reply failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 08.12.2015.				

31	Case No.:6/24/80-ALC2/2014	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
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HQ File :01/80/050/00551/AM15/	RLA File :08/24/040/00335/AM15/	Lic.No/Date:0810134053 15.12.2014	Defer Date:08.12.2015
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Decision: The Committee noted that the firm has not replied to the deficiency (raised by C&PC) letter sent to them on 01.06.2015 followed by DGFT reminder dated 24.08.2015 and final reminder dated 08.10.2015 and decided to give another 15 days time to the firm to furnish reply failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 08.12.2015.

Case No.:43/3/80-ALC2/2015	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:15/80- ALC2/2015 27.10.2015	Status: Deferred
HQ File :01/80/050/00043/AM16/	RLA File :56/24/040/00051/AM15/	Lic.No/Date:5610004495 16.12.2014	Defer Date:08.12.2015

Decision: The Committee noted that the firm's reply dated 25.09.2015 has been sent to DIPP on 27.10.2015 for comments. Case is deferred to 08.12.2015.

Case No.:55/24/80-ALC2/2014	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:15/80- ALC2/2015 27.10.2015	Status: Deferred
HQ File :01/80/050/00600/AM15/	RLA File :32/21/040/00110/AM15/	Lic.No/Date:3210077370 18.12.2014	Defer Date:08.12.2015

Decision: The Committee noted that the firm has not replied to the deficiency letter sent by DEIT vide letter No.17 (31)/2015-IPHW dated 24.07.2015 followed by DGFT reminder dated 08.10.2015 and decided to send **final reminder** to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 08.12.2015.

Case No.:37/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:15/80- ALC2/2015 27.10.2015	Status: Deferred
HQ File :01/80/050/00582/AM15/	RLA File :05/24/040/00426/AM15/	Lic.No/Date:0510392490 19.12.2014	Defer Date:08.12.2015

Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letter from Chairman to JS, C&PC on 23.07.2015 and reminder on 07.10.2015 to expedite comments. Case is deferred to 08.12.2015.

Case No.:38/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:15/80- ALC2/2015 27.10.2015	Status: Deferred
HQ File :01/80/050/00583/AM15/	RLA File :05/24/040/00440/AM15/	Lic.No/Date:0510392526 19.12.2014	Defer Date:08.12.2015

Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letter from Chairman to JS, C&PC on 23.07.2015 and reminder on 07.10.2015 to expedite comments. Case is deferred to 08.12.2015.

Case No.:39/27/80-ALC2/2014	Party Name: ANACON PROCESS CONTROL PVT. LTD.	Meet No/Date:15/80- ALC2/2015 27.10.2015	Status: Deferred
HQ File	RLA File	Lic.No/Date:0310792198	Defer

:01/80/050/00664/AM15/	:03/94/040/00707/AM15/	19.12.2014	Date:08.12.2015
Decision: The Committee noted that the firm's representative Shri Ajay Sharma, Managing Director attend the 'personal hearing' on 15.09.2015 and explained the import and export items before the NC. However, as the explanation was not convincing, NC decided to allow more time to the firm to submit fresh representation for ratification of the AA. Case is deferred to 08.12.2015.			

37	Case No.:43/24/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00588/AM15/	RLA File :05/24/040/00447/AM15/	Lic.No/Date:0510392573 24.12.2014	Defer Date:08.12.2015
Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letter from Chairman to JS, C&PC on 23.07.2015 and reminder on 07.10.2015 to expedite comments. Case is deferred to 08.12.2015.				

38	Case No.:44/3/80-ALC2/2015	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00044/AM16/	RLA File :56/24/040/00052/AM15/	Lic.No/Date:5610004504 24.12.2014	Defer Date:08.12.2015
Decision: The Committee noted that the firm's reply dated 25.09.2015 has been sent to DIPP on 27.10.2015 for comments. Case is deferred to 08.12.2015.				

39	Case No.:70/3/80-ALC2/2015	Party Name: UNIRAY MEDICAL LLP	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Approved
	HQ File :01/80/050/00070/AM16/	RLA File :03/95/040/00804/AM15/	Lic.No/Date:0310792341 24.12.2014	
Decision: The committee decided to ratify the norms based upon the C&PC OM No.46011/60/2015-PC-II dated 09.09.2015 (Copy of the comments to be sent to firm and RA).				
RA may take necessary action accordingly.				

40	Case No.:39/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00584/AM15/	RLA File :05/24/040/00456/AM15/	Lic.No/Date:0510392621 30.12.2014	Defer Date:08.12.2015
Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letter from Chairman to JS, C&PC on 23.07.2015 and reminder on 07.10.2015 to expedite comments. Case is deferred to 08.12.2015.				

41	Case No.:34/27/80-ALC2/2014	Party Name: PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Approved
	HQ File :01/80/050/00659/AM15/	RLA File :07/24/040/00355/AM15/	Lic.No/Date:0710107320 31.12.2014	
Decision: The committee decided to ratify the norms based upon the MSME ID No.30 (160)/15-ME dated 27.10.2015 (Copy of the comments to be sent to firm and RA).				

RA may take necessary action accordingly.

42	Case No.:12/24/80-ALC2/2014	Party Name: STANADYNE AMALGAMATIONS PVT. LTD.	Meet No/Date:15/80- ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00557/AM15/	RLA File :04/24/040/00235/AM15/	Lic.No/Date:0410159951 01.01.2015	Defer Date:08.12.2015
	Decision: The Committee noted that the firm has not replied to the MSME deficiency letter sent directly to them on 30.07.2015 followed by reminder dated 24.08.2015 and final reminder dated 07.10.2015 and decided to give another 15 days time to the firm to furnish reply failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 08.12.2015.			

43	Case No.:4/27/80-ALC2/2014	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00629/AM15/	RLA File :08/24/040/00366/AM15/	Lic.No/Date:0810134190 01.01.2015	Defer Date:08.12.2015
	Decision: The Committee noted that the firm has not replied to the C&PC deficiency letter sent directly to them on 16.06.2015 followed by DGFT reminder dated 24.08.2015 and final reminder dated 08.10.2015 and decided to give another 15 days time to furnish reply failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 08.12.2015.			

44	Case No.: 4/24/80-ALC2/2014	Party Name: TERUMO PENPOL LIMITED	Meet No/Date: 15/80- ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00549/AM15/	RLA File :53/24/040/00014/AM15/	Lic.No/Date:5310018469 06.01.2015	Defer Date:08.12.2015

Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letter from Chairman to JS, C&PC on 23.07.2015 and reminder on 07.10.2015 to expedite comments. Case is deferred to 08.12.2015.

45	Case No.:12/27/80-ALC2/2014	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:15/80- ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00637/AM15/	RLA File :09/24/040/00542/AM15/	Lic.No/Date:0910061508 08.01.2015	Defer Date:08.12.2015
Decision: The committee noted that the firm's reply dated 14.06.2015 has been has been sent to DHI on 26.06.2015 followed by reminder dated 24.08.2015 and 08.10.2015 to expedite comments. Case is deferred to 08.12.2015.				

	Case No.:10/24/80-ALC2/2014	Party Name: PRECISION EQUIPMENTS (CHENNAI) PVT.LTD.	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
46	HQ File :01/80/050/00555/AM15/	RLA File :04/24/040/00258/AM15/	Lic.No/Date:0410160020 13.01.2015	Defer Date:08.12.2015
Decision: The committee noted that the firm's reply dated 27.10.2015 sent through e-mail has been sent to DIPP on 27.10.2015 for comments. Case is deferred to 08.12.2015.				

47	Case No.:71/3/80-ALC2/2015	Party Name: HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00071/AM16/	RLA File :03/94/040/00954/AM15/	Lic.No/Date:0310792873 13.01.2015	Defer Date:08.12.2015
	Decision: The Committee noted that the firm has not replied to the deficiency letter (raised by DIPP) sent to them on 13.07.2015 followed by reminder dated 24.08.2015 and final reminder dated 08.10.2015 and decided to grant another 15 days time to furnish reply failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 08.12.2015.			

48	Case No.:3/24/80-ALC2/2014	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00548/AM15/	RLA File :53/24/040/00013/AM15/	Lic.No/Date:5310018470 14.01.2015	Defer Date:08.12.2015
	Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letter from Chairman to JS, C&PC on 23.07.2015 and reminder on 07.10.2015 to expedite comments. Case is deferred to 08.12.2015.			

49	Case No.:75/27/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00700/AM15/	RLA File :05/24/040/00487/AM15/	Lic.No/Date:0510392875 15.01.2015	Defer Date:08.12.2015
	Decision: The Committee noted that the firm's application has been sent to C&PC on 13.02.2015 followed by reminder on 18.05.2015, DO letter from Chairman to JS, C&PC on 23.07.2015 and reminder on 07.10.2015 to expedite comments. Case is deferred to 08.12.2015.			

50	Case No.:27/27/80-ALC2/2014	Party Name: TRANTER INDIA PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Approved
	HQ File :01/80/050/00652/AM15/	RLA File :31/83/040/00230/AM15/	Lic.No/Date:3110065210 16.01.2015	
	Decision : The committee decided to ratify the norms based upon the DIPP ID No. 12/117/2015-TSW/50 dated 27.10.2015 as under:- 1. Net Empty weight of export item may be specified as 7698 Kgs. 2. Quantity of import item at Sl. No. 1 may be allowed as applied for 4200 Kgs. being less than the net content of item in export product. 3. Quantity of import item at Sl. No. 2 may be allowed as applied of i.e. 554 Nos. on net to net basis with accountability clause RA may take further necessary action accordingly.			

51	Case No.:11/9/80-ALC2/2015	Party Name: STYL RITE OPTICAL INDUSTRIES	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00196/AM16/	RLA File :03/95/040/00752/AM15/	Lic.No/Date:0310792991 16.01.2015	Defer Date:08.12.2015

Decision: The Committee noted that C&PC vide its OM No.46011/104/2015-PC-II dated 30.09.2015 has provided comments for ratification of norms. However, after perusal of the comments NC decided to ask the TA to clarify whether the same lenses imported by the firm are being used by them in the Export Product. Case is deferred to 08.12.2015.

52	Case No.:50/27/80-ALC2/2014	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Approved
	HQ File :01/80/050/00675/AM15/	RLA File :05/23/040/00485/AM15/	Lic.No/Date:0510392924 19.01.2015	
Decision: The committee decided to ratify the norms based upon the MSME ID No.30 (55)/15-ME dated 27.10.2015 (Copy of the comments to be sent to firm and RA). RA may take necessary action accordingly.				

53	Case No.:51/27/80-ALC2/2014	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Approved
	HQ File :01/80/050/00676/AM15/	RLA File :05/23/040/00484/AM15/	Lic.No/Date:0510392923 19.01.2015	
Decision: The committee decided to ratify the norms based upon the MSME ID No.30 (42)/15-ME dated 27.10.2015 (Copy of the comments to be sent to firm and RA). RA may take necessary action accordingly.				

54	Case No.:38/27/80-ALC2/2014	Party Name: HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Rejected
	HQ File :01/80/050/00663/AM15/	RLA File :03/94/040/00942/AM15/	Lic.No/Date:0310793102 20.01.2015	
Decision: The Committee noted that the firm has not replied to the deficiency letter (raised by DIPP) sent to them on 01.05.2015 followed by reminder dated 13.07.2015 and final reminder dated 24.08.2015 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take necessary action accordingly.				

55	Case No.:40/27/80-ALC2/2014	Party Name: GALA PRECISION TECHNOLOGY PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00665/AM15/	RLA File :03/94/040/00972/AM15/	Lic.No/Date:0310793108 20.01.2015	Defer Date:08.12.2015
Decision: The Committee noted that the firm's reply dated 10.09.2015 sent to DIPP on 15.09.2015 was incomplete and decided to ask the firm to furnish complete reply. Case is deferred to 08.12.2015.				

56	Case No.:74/27/80-ALC2/2014	Party Name: MITA INDIA PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Approved
	HQ File :01/80/050/00699/AM15/	RLA File :05/24/040/00497/AM15/	Lic.No/Date:0510392948 21.01.2015	

Decision: The committee decided to ratify the norms based upon the MSME ID No.30 (98)/15-ME dated 01.09.2015 (Copy of the comments to be sent to firm and RA).

RA may take necessary action accordingly.

57	Case No.: 8/27/80-ALC2/2014	Party Name: IND-SPHINX PRECISION LTD.,	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00633/AM15/	RLA File :22/24/040/00096/AM15/	Lic.No/Date:2210015179 27.01.2015	Defer Date:08.12.2015
Decision: The committee noted that the firm's reply dated 03.09.2015 has been sent to MSME on 17.09.2015 for comments. Case is deferred to 08.12.2015.				

58	Case No.: 9/27/80-ALC2/2014	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00634/AM15/	RLA File :17/24/040/00180/AM15/	Lic.No/Date:1710006043 30.01.2015	Defer Date:08.12.2015
Decision: The committee noted that firm's application has been sent to MSME on 23.04.2015 followed by reminder on 31.7.2015 and 26.08.2015 to expedite comments. It is informed by MSME that the application has been sent to MSME D.I. Goa for their reply. Case is deferred to 08.12.2015.				

59	Case No.: 7/27/80-ALC2/2014	Party Name: BANGALORE VALVES PVT. LTD.,	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00632/AM15/	RLA File :07/24/040/00385/AM15/	Lic.No/Date:0710107542 02.02.2015	Defer Date:08.12.2015
Decision: The committee noted that the firm has not replied to the deficiency letter (raised by DHI) sent to them on 08.10.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 08.12.2015.				

60	Case No.: 7/3/80-ALC2/2015	Party Name: FENIX PROCESS TECHNOLOGIES PVT.LTD.	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00007/AM16/	RLA File :31/83/040/00236/AM15/	Lic.No/Date:3110065242 02.02.2015	Defer Date:08.12.2015
Decision: The Committee noted that the firm has not replied to the deficiency letter issued by DIPP dated 08.10.2015 and decided to send reminder to the firm to expedite reply. Case is deferred to 08.12.2015.				

61	Case No.: 14/27/80-ALC2/2014	Party Name:ESSAR PROJECTS (INDIA) LTD.	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00639/AM15/	RLA File :52/24/040/00062/AM15/	Lic.No/Date:5210041417 03.02.2015	Defer Date:08.12.2015
Decision: The Committee noted that the firm has not replied to the deficiency letter issued by DIPP dated 08.10.2015 and decided to send reminder to the firm to expedite reply. Case is deferred to 08.12.2015.				

62	Case No.:55/27/80-ALC2/2014	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Approved
	HQ File :01/80/050/00680/AM15/	RLA File :05/23/040/00497/AM15/	Lic.No/Date:0510393088 04.02.2015	
	Decision: The committee decided to ratify the norms based upon the MSME ID No.30 (43)/15-ME dated 16.09.2015 (Copy of the comments to be sent to firm and RA). RA may take necessary action accordingly.			

63	Case No.:15/3/80-ALC2/2015	Party Name:G.B. ENGINEERING ENTERPRISES PVT. LTD.,	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00015/AM16/	RLA File :04/24/040/00271/AM15/	Lic.No/Date:0410160110 05.02.2015	Defer Date:08.12.2015
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI on 03.06.2015) letter sent to them on 10.06.2015 followed by reminder on 24.08.2015 and final reminder dated 08.10.2015 and decided to grant 15 days more time to furnish reply. Case is deferred to 08.12.2015.			

64	Case No.:39/3/80-ALC2/2015	Party Name: THERMAX LTD.,	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00039/AM16/	RLA File :31/83/040/00232/AM15/	Lic.No/Date:3110065257 05.02.2015	Defer Date:08.12.2015
	Decision: The Committee noted that earlier the firm's application was sent to DHI on 30.07.2015 for comments. However, as the case pertains to DIPP, NC decided to send the application to DIPP for examination and comments. Case is deferred to 08.12.2015.			

65	Case No.:41/3/80-ALC2/2015	Party Name:Y-TEC INDIA PVT. LTD.,	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00041/AM16/	RLA File :05/24/040/00523/AM15/	Lic.No/Date:0510393093 05.02.2015	Defer Date:08.12.2015
	Decision : The Committee noted that the firm has not replied to the C&PC deficiency letter dated 22.06.2015 sent directly to them followed by DGFT reminder dated 24.08.2015 and final reminder dated 07.10.2015 and decided to grant 15 days more time to the firm to furnish reply. Case is deferred to 08.12.2015.			

66	Case No.:60/3/80-ALC2/2015	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Approved
	HQ File :01/80/050/00060/AM16/	RLA File :03/95/040/00908/AM15/	Lic.No/Date:0310793628 05.02.2015	
	Decision: The committee decided to ratify the norms based upon the DIPP ID No. 12/117/2015-TSW/66 dated 27.10.2015 as under:- 1. Net Fabricated weight of 208.684 MT may be specified with the quantity of export item.			

2. Import item at Sl. No. 1 shall be of relevant grade and thickness as contained in the export product.
3. Thickness range of import item at Sl. No. 1 may be modified as "70 mm to 150 mm"
4. Quantity of import item at Sl. No. 1 may be allowed as 1.05 Kgs./Kg. content in the export product.
5. Quantities of import items at Sl. No. 2 & 3 may also be specified as 50 Nos. & 12 Nos. respectively in addition to their weights.
6. Import items at Sl. No. 2, 3, 8 & 9 may be allowed on net to net basis with accountability clause.
7. Quantities of import items at Sl. No. 4, 5, 6 & 7 (welding consumables) may be allowed as applied for i.e. 1243 Kgs., 2000 Kgs., 4937 Kgs. & 9180 Kgs. respectively.
8. Quantity of import item at Sl. No. 10(Paint) may be allowed as applied for i.e. 1000 Kgs.(500 Litres).

RA may take further necessary action accordingly.

67	Case No.:18/27/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00643/AM15/	RLA File :07/24/040/00397/AM15/	Lic.No/Date:0710107595 11.02.2015	Defer Date:08.12.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME) letter dated 15.06.2015 sent to them on 30.06.2015 followed by reminder dated 08.10.2015 and decided to send final reminder to the firm to furnish reply. Case is deferred to 08.12.2015.				

68	Case No.:49/3/80-ALC2/2015	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Approved
	HQ File :01/80/050/00049/AM16/	RLA File :03/94/040/01007/AM15/	Lic.No/Date:0310793794 11.02.2015	
Decision: The committee decided to ratify the norms based upon the DIT U.O. No. 17(28)/2015-IPHW dated 20.10.2015 (Copy of the comments to be sent to firm and RA).				
RA may take necessary action accordingly.				

69	Case No.:62/3/80-ALC2/2015	Party Name:L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00062/AM16/	RLA File :03/95/040/00743/AM15/	Lic.No/Date:0310793788 11.02.2015	Defer Date:08.12.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to them 30.07.2015 followed by reminder dated 26.08.2015. The firm vide its letter dated 11.09.2015 has sought time up to 30th September, 2015. NC decided to send final reminder to the firm to furnish reply. Case is deferred to 08.12.2015				

70	Case No.:58/27/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00683/AM15/	RLA File :05/24/040/00536/AM15/	Lic.No/Date:0510393179 12.02.2015	Defer Date:08.12.2015

Decision: The Committee noted that the firm's reply sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letter dated 23.07.2015 and reminder dated 07.10.2015 to expedite comments.
Case is deferred to 08.12.2015.

71	Case No.: 72/27/80-ALC2/2014	Party Name: VOITH HYDRO PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00697/AM15/	RLA File :05/24/040/00547/AM15/	Lic.No/Date:0510393194 13.02.2015	Defer Date:08.12.2015
Decision : The Committee noted that DHI has raised deficiency letter vide their U.O. No.3(2)/15-TSW(B) dated 08.07.2015 in the firm's application and decided to send it to the firm to furnish reply. Case is deferred to 08.12.2015.				

72	Case No.: 66/27/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00691/AM15/	RLA File :05/23/040/00518/AM15/	Lic.No/Date:0510393197 16.02.2015	Defer Date:08.12.2015
Decision: The committee noted that the unit has submitted representations in various Advance Authorizations where the unit has been requested and reminded earlier to furnish essentiality certificate issued by the Directorate General of Hydrocarbons. The committee also noted that in these representations, the unit has sought to grant waiver for submission of DGHC certificates in respect of certain AAs. The committee noted that on the issue of essentiality certificate, DES I Section vide note dated 04.03.2013 had taken up this matter with the Policy VI Section of the DGFT for seeking their comments and clarification. It was also noted that Policy VI Section had further taken up this matter with the TRU Section of the Department of Revenue vide their note dated 28.02.2014. The TRU Section vide their OM No. 354/148/2013-TRU dated 28.02.2014 offered comments/clarifications on this issue. The committee decided that since Policy VI Section had earlier taken up this matter with the TRU Section, the matter was again referred to Policy VI Section for taking up the matter with the TRU Section, Department of Revenue again bringing to their notice the request made by the unit for granting waiver for submission of DGHC certificates and reminder to PC-VI Section was also issued on 19.10.2015 to expedite reply. Case is deferred to 08.12.2015.				

73	Case No.: 68/3/80-ALC2/2015	Party Name: UNIRAY MEDICAL LLP	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Approved
	HQ File :01/80/050/00068/AM16/	RLA File :03/95/040/00973/AM15/	Lic.No/Date:0310793894 16.02.2015	
Decision: The committee decided to ratify the norms based upon the C&PC OM No.46011/60/2015-PC-II dated 09.09.2015 (Copy of the comments to be sent to firm and RA). RA may take necessary action accordingly.				

74	Case No.: 58/3/80-ALC2/2015	Party Name: PERMANENT	Meet No/Date:15/80-	Status:
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	MAGNETS LIMITED	ALC2/2015 27.10.2015	Deferred
HQ File :01/80/050/00058/AM16/	RLA File :03/95/040/00955/AM15/	Lic.No/Date:0310793938 18.02.2015	Defer Date:08.12.2015
Decision: The committee noted that the firm's reply dated 27.10.2015 sent through e-mail has been sent to DIPP on 27.10.2015 for comments. Case is deferred to 08.12.2015.			

75	Case No.:19/27/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Approved
	HQ File :01/80/050/00644/AM15/	RLA File :07/24/040/00400/AM15/	Lic.No/Date:0710107651 19.02.2015	
Decision: The committee decided to ratify the norms based upon the DIT U.O. No. 17(18)/2015-IPHW dated 19.10.2015 (Copy of the comments to be sent to firm and RA). RA may take necessary action accordingly.				

76	Case No.:20/27/80-ALC2/2014	Party Name: GAD AEROSPACE PVT LTD	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00645/AM15/	RLA File :07/24/040/00382/AM15/	Lic.No/Date:0710107661 19.02.2015	Defer Date:08.12.2015
Decision: The committee noted that MSME has provided comments vide ID No.30 (154)/15-ME dated 20.10.2015. Norms Committee observed that wastage allowed was very high and decided to see the report of sub-committee in this regard. Case is deferred to 08.12.2015.				

77	Case No.:32/27/80-ALC2/2014	Party Name: PMC WINSTAR HYDRAULICS PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00657/AM15/	RLA File :07/24/040/00417/AM15/	Lic.No/Date:0710107668 19.02.2015	Defer Date:08.12.2015
Decision: The Committee noted that MSME has asked firm for certain clarification vide email. The firm has requested for 15 days time. Case is deferred to 08.12.2015.				

78	Case No.:52/3/80-ALC2/2015	Party Name: ANACON PROCESS CONTROL PVT. LTD.	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00052/AM16/	RLA File :03/94/040/00960/AM15/	Lic.No/Date:0310793978 19.02.2015	Defer Date:08.12.2015
Decision: The Committee noted that DIT has raised deficiency letter vide their U.O. No.17 (29)/2015-IPHW dated 05.10.2015 in the firm's application and decided to send it to the firm to furnish reply. Case is deferred to 08.12.2015.				

79	Case No.:62/27/80-ALC2/2014	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00687/AM15/	RLA File :05/23/040/00522/AM15/	Lic.No/Date:0510393309 20.02.2015	Defer Date:08.12.2015

Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to them on 24.08.2015 followed by reminder dated 08.10.2015 and decided to send final reminder to the firm to expedite their reply.
Case is deferred to 08.12.2015

80	Case No.:16/27/80-ALC2/2014	Party Name: FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:15/80- ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00641/AM15/	RLA File :04/24/040/00293/AM15/	Lic.No/Date:0410160192 24.02.2015	Defer Date:08.12.2015
Decision: The committee deliberated on the comments provided by the C&PC vide OM No.46011/79/2010-PC-II dated 24.08.2015. NC is of the view that 10% wastage is on the higher side. Therefore, C&PC is requested to reconsider their recommendation (Copy of the comments being returned to C&PC). Case is deferred to 08.12.2015.				

81	Case No.:28/27/80-ALC2/2014	Party Name: MONTAN HYDRAULIK (INDIA) PVT LTD	Meet No/Date:15/80- ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00653/AM15/	RLA File :04/24/040/00283/AM15/	Lic.No/Date:0410160191 24.02.2015	Defer Date:08.12.2015
Decision: The Committee noted that firm's application has been sent to MSME on 23.04.2015 followed by reminder on 05.06.2015; 26.08.2015 and 07.10.2015 for comments. Case is deferred to 08.12.2015.				

82	Case No.:17/27/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:15/80- ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00642/AM15/	RLA File :07/24/040/00422/AM15/	Lic.No/Date:0710107705 25.02.2015	Defer Date:08.12.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME on 03.08.2015) letter sent to them on 24.08.2015 and decided to send reminder to the firm to furnish reply. Firm vide letter dated 15.09.2015 has sought time up to February 2016 to furnish reply. Case is deferred to 08.12..2015				

83	Case No.:68/27/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:15/80- ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00693/AM15/	RLA File :05/23/040/00543/AM15/	Lic.No/Date:0510393425 02.03.2015	Defer Date:08.12.2015
Decision: The committee noted that the unit has submitted representations in various Advance Authorizations where the unit has been requested and reminded earlier to furnish essentiality certificate issued by the Directorate General of Hydrocarbons. The committee also noted that in these representations, the unit has sought to grant waiver for submission of DGHC certificates in respect of certain AAs. The committee noted that on the issue of essentiality certificate, DES I Section vide note dated 04.03.2013 had taken up this matter with the Policy VI Section of the DGFT for seeking their comments and clarification. It was also noted that Policy VI Section had further taken up this matter with the TRU Section of the Department of Revenue vide their note dated 28.02.2014. The TRU Section vide their OM No. 354/148/2013-TRU dated 28.02.2014 offered comments/clarifications on				

this issue.

The committee decided that since Policy VI Section had earlier taken up this matter with the TRU Section, **the matter was again referred to Policy VI Section for taking up the matter with the TRU Section, Department of Revenue again bringing to their notice the request made by the unit for granting waiver for submission of DGHC certificates and reminder to PC-VI Section was also issued on 19.10.2015 to expedite reply.**

Case is deferred to 08.12.2015.

84	Case No.: 54/3/80-ALC2/2015	Party Name: ENESTEE ENGINEERING LTD.	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Approved
	HQ File :01/80/050/00054/AM16/	RLA File :50/24/040/00020/AM15/	Lic.No/Date:5010002186 05.03.2015	
	Decision: The committee decided to ratify the norms based upon the DHI U.O. No. 3(133)/15-TSW (B) dated 21.10.2015(Copy of the comments to be sent to firm and RA). RA may take necessary action accordingly.			

85	Case No.: 10/9/80-ALC2/2015	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00195/AM16/	RLA File :07/24/040/00442/AM15/	Lic.No/Date:0710107755 05.03.2015	Defer Date:08.12.2015
	Decision: The Committee noted that firm has not replied to the deficiency letter raised by MSME send to them dated 07.10.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 08.12.2015.			

86	Case No.: 31/3/80-ALC2/2015	Party Name: MINDA STONERIDGE INSTRUMENTS LTD.	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00031/AM16/	RLA File :31/83/040/00248/AM15/	Lic.No/Date:3110065309 09.03.2015	Defer Date:08.12.2015
	Decision: The Committee noted that earlier firm's application was sent to DHI on 16.09.2015 for comments. However, DHI has informed that this case pertains to MSME and accordingly NC decided to send the firm's application to MSME for comments. Case is deferred to 08.12.2015.			

87	Case No.: 14/3/80-ALC2/2015	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00014/AM16/	RLA File :05/23/040/00557/AM15/	Lic.No/Date:0510393507 11.03.2015	Defer Date:08.12.2015
	Decision: The committee noted that the unit has submitted representations in various Advance Authorizations where the unit has been requested and reminded earlier to furnish essentiality certificate issued by the Directorate General of Hydrocarbons. The committee also noted that in these representations, the unit has sought to grant waiver for submission of DGHC certificates in respect of certain AAs. The committee noted that on the issue of essentiality certificate, DES I Section vide note dated 04.03.2013 had taken up this matter with the Policy VI Section of the DGFT for seeking their			

comments and clarification. It was also noted that Policy VI Section had further taken up this matter with the TRU Section of the Department of Revenue vide their note dated 28.02.2014. The TRU Section vide their OM No. 354/148/2013-TRU dated 28.02.2014 offered comments/clarifications on this issue.

The committee decided that since Policy VI Section had earlier taken up this matter with the TRU Section, **the matter was again referred to Policy VI Section for taking up the matter with the TRU Section, Department of Revenue again bringing to their notice the request made by the unit for granting waiver for submission of DGHC certificates and reminder to PC-VI Section was also issued on 19.10.2015 to expedite reply.**

Case is deferred to 08.12.2015.

88	Case No.: 55/3/80-ALC2/2015	Party Name: GOA THERMOSTATIC INSTRUMENTS PVT. LTD.,	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00055/AM16/	RLA File :17/24/040/00204/AM15/	Lic.No/Date:1710006064 11.03.2015	Defer Date:08.12.2015
Decision: The Committee noted that firm has not replied to the deficiency letter raised by DIPP send to them dated 08.10.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 08.12.2015.				

89	Case No.: 2/27/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Approved
	HQ File :01/80/050/00627/AM15/	RLA File :61/24/040/00087/AM15/	Lic.No/Date:6110001280 12.03.2015	
Decision: The committee decided to ratify the norms based upon the DHI U.O. No. 3/73/2015/TSW (B) dated 26.06.2015 (Copy of the comments to be sent to firm and RA). RA may take necessary action accordingly.				

90	Case No.: 7/9/80-ALC2/2015	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00192/AM16/	RLA File :07/24/040/00452/AM15/	Lic.No/Date:0710107791 12.03.2015	Defer Date:08.12.2015
Decision: The Committee noted that firm has not replied to the deficiency letter raised by MSME sent to them on 07.10.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 08.12.2015.				

91	Case No.: 69/3/80-ALC2/2015	Party Name: SONDEX HEAT EXCHANGERS INDIA PVT.LTD	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Approved
	HQ File :01/80/050/00069/AM16/	RLA File :34/24/040/00331/AM15/	Lic.No/Date:3410041051 16.03.2015	
Decision: The committee decided to ratify the norms based upon the DIPP ID No. 12/117/2015-TSW/91 dated 27.10.2015 as under:- 1. Following may be suffixed with the description of export item:				

Model No.	Quantity (Nos.)	Net Weight (Kgs.)
S4	4700	1123.1
S8	9320	3680.7
S7	2000	828
S14	1450	1006.2
S19	7028	6648
S21	755	876.1
SX12	1770	1142.6
Total		15304.7 Kgs.

2. Words "Thickness 0.5 mm" may be suffixed with the description of import item and its quantity may be allowed as 16234 Kgs. as 1.061 Kgs./Kg. content in the export products after taking 1/3rd recovery from scrap .

RA may take necessary action accordingly.

92	Case No.:13/3/80-ALC2/2015	Party Name: INDIA AUTOMOTIVES	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00013/AM16/	RLA File :05/23/040/00571/AM15/	Lic.No/Date:0510393605 17.03.2015	Defer Date:08.12.2015
Decision: The Committee noted that the firm's reply dated 16.10.2015 has been sent to MSME on 19.10.2015 for comments. Case is deferred to 08.12.2015.				

93	Case No.:29/3/80-ALC2/2015	Party Name: NEW TECH INDUSTRIES	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00029/AM16/	RLA File :04/24/040/00317/AM15/	Lic.No/Date:0410160288 17.03.2015	Defer Date:08.12.2015
Decision: The Committee noted that the firm has not replied to the deficiency letter (raised by MSME) sent to them 07.10.2015 and decided to send reminder to them to furnish reply. Case is deferred to 08.12.2015.				

94	Case No.:35/3/80-ALC2/2015	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00035/AM16/	RLA File :53/24/040/00018/AM15/	Lic.No/Date:5310018479 17.03.2015	Defer Date:08.12.2015
Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letter from Chairman to JS, C&PC on 23.07.2015 and reminder on 07.10.2015 to expedite comments. Case is deferred to 08.12.2015.				

95	Case No.:30/3/80-ALC2/2015	Party Name: NEW TECH INDUSTRIES	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00030/AM16/	RLA File :04/24/040/00326/AM15/	Lic.No/Date:0410160325 20.03.2015	Defer Date:08.12.2015

Decision: The Committee noted that the firm has not replied to the deficiency letter (raised by MSME) sent to them 07.10.2015 and decided to send reminder to them to furnish reply.
Case is deferred to 08.12.2015.

96	Case No.: 17/3/80-ALC2/2015	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:15/80- ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00017/AM16/	RLA File :05/23/040/00579/AM15/	Lic.No/Date:0510393722 24.03.2015	Defer Date:08.12.2015
Decision: The Committee noted that DHI has recommended for fixation of norms in this case as per Sub-committee report. However, NC decided to defer the case for further deliberation on the matter. The firm has confirmed that the above mentioned AA has been obtained for physical exports, supply is to Dubai (UAE). Case is deferred to 08.12.2015.				

97	Case No.: 20/3/80-ALC2/2015	Party Name: AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:15/80- ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00020/AM16/	RLA File :05/23/040/00580/AM15/	Lic.No/Date:0510393719 24.03.2015	Defer Date:08.12.2015
Decision: The Committee noted that the firm's application has been sent to C&PC on 08.05.2015 followed by reminder on 18.05.2015, DO letter from Chairman to JS, C&PC on 23.07.2015 and reminder on 08.10.2015 to expedite comments. Case is deferred to 08.12.2015.				

98	Case No.: 8/9/80-ALC2/2015	Party Name: SOPLAR INDIA PVT.LTD,	Meet No/Date:15/80- ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00193/AM16/	RLA File :07/21/040/01140/AM15/	Lic.No/Date:0710107912 24.03.2015	Defer Date:08.12.2015
Decision: The Committee noted that MSME vide ID No.30 (152)/15-ME dated 16.10.2015 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply. Case is deferred to 08.12.2015.				

99	Case No.: 19/3/80-ALC2/2015	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:15/80- ALC2/2015 27.10.2015	Status: Approved
	HQ File :01/80/050/00019/AM16/	RLA File :05/23/040/00572/AM15/	Lic.No/Date:0510393737 25.03.2015	
Decision: The committee decided to ratify the norms based upon the DIPP ID No. 12/117/2015-TSW/99 dated 27.10.2015 as under:-				
1. Net Fabricated weight of export item may be specified as 324 MT respectively. 2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 & 33. 3. Quantity of import item at Sl. No. 1 may be allowed as 1.0258 Kgs/Kg. content in the export product as claimed by the firm. 4. Quantity of import item at Sl. No. 2 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 7172.55 Kgs. inclusive of 3.1 % wastage. 5. Quantities of import items at Sl. No. 3, 5, 6 & 7 may also be specified as 6 Nos., 7 Nos., 1 No. & 1 No. respectively in addition to their weights. 6. Import items at Sl. No. 3, 5, 6 & 7 may be allowed on net to net basis.				

7. Quantity of import item at Sl. No. 4 may be allowed as 35 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 27919.5 Kgs. inclusive of 1.8 % wastage.
8. Quantity of import item at Sl. No. 8 may be allowed as 1 No. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 115.5 Kgs. inclusive of 4 % wastage.
9. Import items at Sl. No. 9 to 17 & 19 to 23 may be allowed on net to net basis with accountability clause.
10. Import item at Sl. No. 18 may be allowed as per policy for spares.
11. Import item at Sl. No. 23 to be supplied along with export item.
12. Quantities of import items at Sl. No. 24 to 29, 31 & 32 may be allowed as applied for.
13. Quantity of import item at Sl. No. 30 may be allowed as 1703 Kgs.
14. Quantity of import item at Sl. No. 33 may be allowed as 1.038 Kgs/Kg. content in the export product as claimed by the firm.

RA may take necessary action accordingly.

100	Case No.:22/3/80-ALC2/2015	Party Name: CEE DEE VACUUM EQUIPMENT PVT LTD	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Approved
	HQ File :01/80/050/00022/AM16/	RLA File :31/82/040/00293/AM15/	Lic.No/Date:3110065352 25.03.2015	
Decision: The committee decided to ratify the norms based upon the DIT U.O. No. 17(27)/2015-IPHW dated 11.09.2015 (Copy of the comments to be sent to firm and RA).				
RA may take necessary action accordingly.				

101	Case No.:46/3/80-ALC2/2015	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00046/AM16/	RLA File :07/24/040/00462/AM15/	Lic.No/Date:0710107930 25.03.2015	Defer Date:08.12.2015
Decision: The Committee noted that the firm's application has been sent to MSME on 08.05.2015 followed by reminder on 13.07.2015, 24.08.2015 and 08.10.2015 for comments and decided to await comments from MSME. Case is deferred to 08.12.2015.				

102	Case No.:16/3/80-ALC2/2015	Party Name: BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00016/AM16/	RLA File :05/23/040/00581/AM15/	Lic.No/Date:0510393746 26.03.2015	Defer Date:08.12.2015
Decision: The Committee noted that firm's representative Shri Kapil Bajaj, Deputy Manager SCM attended the personal hearing held on 04.08.2015 and were explained about the errors in their information given to DES-I. NC also noted that the firm was asked to provide correct details regarding export/import items for consideration of their case vide DGFT letter dated 08.10.2015 and decided to send reminder to the firm to expedite reply. Case is deferred to 08.12.2015.				

103	Case No.:65/3/80-ALC2/2015	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED,	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0710107942	Defer

:01/80/050/00065/AM16/	:07/24/040/00473/AM15/	26.03.2015	Date:08.12.2015
Decision: The Committee noted that the firm has not replied to the deficiency letter (raised by DHI) sent to them 07.10.2015 and decided to send reminder to them to furnish reply. Case is deferred to 08.12.2015.			

104	Case No.: 21/3/80-ALC2/2015	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date:15/80- ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00021/AM16/	RLA File :04/24/040/00331/AM15/	Lic.No/Date:0410160379 01.04.2015	Defer Date:08.12.2015
Decision: The Committee noted that the firm has not replied to the deficiency letter (raised by MSME) sent to them 08.10.2015 and decided to send reminder to them to furnish reply. Case is deferred to 08.12.2015.				

105	Case No.: 12/9/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:15/80- ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00197/AM16/	RLA File :34/24/040/00263/AM15/	Lic.No/Date:3410041122 06.04.2015	Defer Date:08.12.2015
Decision: The Committee noted that the firm's application has been sent to C&PC on 31.07.2015 followed by reminder on 07.10.2015 to expedite comments. Case is deferred to 08.12.2015.				

106	Case No.: 34/3/80-ALC2/2015	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:15/80- ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00034/AM16/	RLA File :53/24/040/00021/AM15/	Lic.No/Date:5310018490 10.04.2015	Defer Date:08.12.2015
Decision: The Committee noted that the firm's application has been sent to C&PC on 08.05.2015 followed by reminder on 18.05.2015, 26.08.2015 and again on 07.10.2015 to expedite comments. Case is deferred to 08.12.2015.				

107	Case No.: 6/9/80-ALC2/2015	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:15/80- ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00191/AM16/	RLA File :07/24/040/00061/AM16/	Lic.No/Date:0710108298 01.06.2015	Defer Date:08.12.2015
Decision: The Committee noted that the firm has not replied to the deficiency letter (raised by MSME) sent to them 07.10.2015 and decided to send reminder to them to furnish reply. Case is deferred to 08.12.2015.				

108	Case No.: 4/9/80-ALC2/2015	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date:15/80- ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00189/AM16/	RLA File :04/24/040/00053/AM16/	Lic.No/Date:0410160639 05.06.2015	Defer Date:08.12.2015
Decision: The Committee noted that the firm has not replied to the deficiency letter (raised by MSME) sent to them 08.10.2015 and decided to send reminder to them to furnish reply. Case is deferred to 08.12.2015.				

109	Case No.: 5/9/80-ALC2/2015	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00190/AM16/	RLA File :04/24/040/00051/AM16/	Lic.No/Date:0410160643 05.06.2015	Defer Date:08.12.2015
	Decision: The Committee noted that the firm has not replied to the deficiency letter (raised by MSME) sent to them 08.10.2015 and decided to send reminder to them to furnish reply. Case is deferred to 08.12.2015.			

110	Case No.: 1/6/80-ALC2/2015	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00106/AM16/	RLA File :09/24/040/00129/AM16/	Lic.No/Date:0910062161 10.06.2015	Defer Date:08.12.2015
	Decision : The Committee noted that hard copy of the application of the firm has not been received despite reminder sent to them on 24.08.2015 and 08.10.2015 and decided to remind RA & firm again to send hard copy of the application to DGFT(HQ) for fixation of norms. Case is deferred to 08.12.2015.			

111	Case No.: 2/9/80-ALC2/2015	Party Name: GESTEK ENGINEERING PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00187/AM16/	RLA File :05/23/040/00055/AM16/	Lic.No/Date:0510394574 16.06.2015	Defer Date:08.12.2015
	Decision : The Committee noted that DIPP vide ID No.12/117/2015-TSW/111 dated 27.10.2015 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- 1. Purity of Nitrogen to be generated by the "Nitrogen Plants" at Sl. No. 1 & 2 of list of export items. 2. Basis/justification for the quantity of import items. Case is deferred to 08.12.2015.			

112	Case No.: 1/9/80-ALC2/2015	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00186/AM16/	RLA File :09/24/040/00153/AM16/	Lic.No/Date:0910062346 20.07.2015	Defer Date:08.12.2015
	Decision: The Committee noted that hard copy of the application of the firm has not been received despite reminder sent to them on 24.08.2015 and decided to remind RA & firm again to send hard copy of the application to DGFT(HQ) for fixation of norms. Case is deferred to 08.12.2015.			

113	Case No.: 1/12/80-ALC2/2015	Party Name: GL&V INDIA PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2015 27.10.2015	Status: Approved
	HQ File :01/80/050/00248/AM16/	RLA File :31/83/040/00076/AM16/	Lic.No/Date:3110065609 25.08.2015	
	Decision: The committee decided to ratify the norms based upon the MSME U.O. No. 30(132)/15-ME dated 27.10.2015(Copy of the comments to be sent to firm and RA).			

RA may take necessary action accordingly.

114	Case No.:2/12/80-ALC2/2015	Party Name: SOGEFI MNR ENGINE SYSTEMS INDIA PVT LTD,	Meet No/Date:15/80- ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00249/AM16/	RLA File :07/24/040/00161/AM16/	Lic.No/Date:0710108645 25.08.2015	Defer Date:08.12.2015
	Decision : The Committee noted that hard copy of the application of the firm has not been received despite reminder dated 07.10.2015 and decided to remind RA & firm again to send hard copy of the application to DGFT(HQ) for fixation of norms. Case is deferred to 08.12.2015.			

115	Case No.:3/12/80-ALC2/2015	Party Name: IND-SPHINX PRECISION LTD.,	Meet No/Date:15/80- ALC2/2015 27.10.2015	Status: Deferred
	HQ File :01/80/050/00250/AM16/	RLA File :22/24/040/00033/AM16/	Lic.No/Date:2210015302 02.09.2015	Defer Date:08.12.2015
	Decision: The Committee noted that hard copy of the application of the firm has not been received despite reminder dated 08.10.2015 and decided to remind RA & firm again to send hard copy of the application to DGFT(HQ) for fixation of norms. Case is deferred to 08.12.2015.			

S.No.446

Case No. A - 04	M/s. Larsen & Toubro Ltd.,	HQF.No.01/80/171/00443/AM15/DES.I	Lic. No. & date
Meeting No.15/16		RLA, No.03/95/039/00001/AM15	0310787646
Date: 27.10.2015		Request for ratification of norms	dt.05.08.2014

Decision: The Committee noted that the firm has not replied to the final reminder sent to them on 07.10.2015 and decided to grant him 15 days more time to the firm to furnish reply failing which this case will be rejected with direction to the firm to pay applicable custom duty with interest.
Case is deferred to 08.12.2015.

S.No.447

Case No. A - 05	M/s. ASSEAL India Pvt. Ltd., Pune	HQF.No.01/80/162/00322/AM15/DES.I	Lic. No. & date
Meeting No.15/16		RLA, No. 31/82/039/00002/AM15	3110065119
Date: 27.10.2015		Request for fixation of norms for annual requirement.	dt.02.12.2014

Decision: The committee decided to ratify the norms based upon the MSME UO Note No.30 (155)/15-ME dated 23.10.15 (Copy of the comments being sent to firm and RA).
RA may take necessary action accordingly.

S.No.448

Case No. A/R-70	M/s. Gastek Engineering (P) Ltd., New Delhi	HQF.No.01/80/050/00509/AM07/DES.I	Lic. No. & date
Meeting No.15/16		RLA, No.05/24/040/00346/AM07	0510188500
Date: 27.10.2015		Request for revision of norms	dt.08.08.2006

Decision: The Committee noted that the firm has not provided documentary evidence in support of their request in their reply dated 31.07.2015 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.

RA may take further necessary action accordingly.

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S.No.449

Case No. A/R-152	M/s. Pranita	HQF.No.01/80/050/00765/AM10/DES.I	Lic. No. & date
Meeting No.15/16	Engineering	RLA, No.07/24/040/00393/AM10	0710070031
Date: 27.10.2015	Solutions Pvt. Ltd.,	Ratifications of norms	dt.15.02.2010

Decision: The Committee noted that MSME Bangalore has sent valuation report which has been sent to MSME on 03.08.2015 followed by reminder on 07.10.2015 to expedite comments.

Case is deferred to 08.12.2015.

S.No.450

Case No. A/R-41	M/s. Autotech	HQF.No.01/80/050/00068/AM12/DES.I	Lic. No. & date
Meeting No.15/16	Industries (India)	RLA, No.04/24/040/00001/AM12	0410123667
Date: 27.10.2015	Pvt. Ltd., Chennai	Request for fixation of norms	dt.29.04.2011

Decision: The Committee noted that the firm's reply dated 08.10.2015 (post personal hearing submission) has been sent to DHI on 15.10.2015 for examination and comments.

Case is deferred to 08.12.2015.

S.No.451

Case No. A/R-47	M/s. Pranita	HQF.No.01/80/162/00100/AM15/DES.I	Lic. No. & date
Meeting No.15/16	Engineering	RLA, No.07/24/040/00399/AM12	0710085276
Date: 27.10.2015	Solutions Pvt. Ltd.,	Request for fixation of norms	dt.05.01.2012

Decision: The Committee noted that MSME vide UO No. 30(159)/15-ME dated 27.10.2015 has provided comments and decided to deliberate further on the issue.

Case is deferred to 08.12.2015.

S.No.452

Case No. A/R-48	M/s. Pranita	HQF.No.01/80/162/00101/AM15/DES.I	Lic. No. & date
Meeting No.15/16	Engineering	RLA, No.07/24/040/00187/AM09	0710059077
Date: 27.10.2015	Solutions Pvt. Ltd.,	Request for fixation of norms	dt.13.08.2008

Decision: The Committee noted that MSME Bangalore has sent valuation report which has been sent to MSME on 03.08.2015 followed by reminder on 07.10.2015 to expedite comments.

Case is deferred to 08.12.2015.

S.No.453

Case No. A/R-125	M/s. Boysen	HQF.No.01/80/050/00278/AM12/DES.I	Lic. No. & date
Meeting No.15/16	India Ltd., Noida	RLA, No.05/23/040/00186/AM12	05100299447
Date: 27.10.2015		Request for amendment / revision of norms.	dt.11.08.2011

Decision: The Committee noted that firm's request dated 09.06.2015 was sent to DHI on 21.09.2015. However, DHI has returned the case with the remarks that this should be handled by MSME. MSME representative present in the meeting has informed that the firm has requested to delete 'bend pipe' from the norms. MSME interpreted that they have not mentioned 'bend pipe' in the recommendation of norms sent by MSME. Therefore, it does not fall under their jurisdiction. Accordingly, NC decided to examine this case on file.

Case is deferred to 08.12.2015.

S.No.454

Case No. A/R-131	M/s. Boom	HQF.No.01/85/050/00097/AM12/DES.I	Lic. No. & date
Meeting No.15/16	Systems Pvt. Ltd.,	RLA, No.05/23/040/00156/AM12	0510297632
Date: 27.10.2015	Faridabad	Request for fixation of norms.	dt.26.07.2011

Decision: The Committee noted that DHI vide UO No.3(48)/12-TSW (B) dated 21.10.2015 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply (copy to be sent to firm). Case is deferred to 08.12.2015.

S.No.455

Case No. A/R-147	M/s. Borg Warner Emissions	HQF.No.01/80/050/00111/AM15/DE S.I	Lic. No. & date
Meeting No.15/16	Systems Indai	RLA, No.05/23/040/00541/AM124	0510383080
Date: 27.10.2015	Pvt. Ltd., New Delhi	Request for fixation of norms.	dt.28.03.2014

Decision: The Committee noted that firm's reply dated 25.08.2015 has been sent to DHI on 03.09.2015 for comments. Case is deferred to 08.12.2015.

S.No.456

Case No. A/R-150	M/s. Poly Medicure Ltd.,	HQF.No.01/81/050/00071/AM15/DE S.I	Lic. No. & date
Meeting No.15/16		RLA, No.05/24/040/00447/AM14	0510380665
Date: 27.10.2015		Request for revision of norms.	dt.03.03.2014

Decision: The Committee noted that firm's request dated 30.09.2014 has been sent to C&PC for comments on 05.02.2015 followed by reminder through DO letter dated 23.07.2015 to JS, C&PC and reminder dated 07.10.2015 to expedite comments

Case is deferred to 08.12.2015.

S.No.457

Case No. A/R-155	M/s. Poly	HQF.No.01/80/050/00229/AM15/DES.I	Lic. No. & date
Meeting No.15/16	Medicure Ltd.,	RLA, No.05/24/040/00109/AM15	0510388265
Date: 27.10.2015		Request for revision of norms.	dt.05.06.2014

Decision: The Committee decided to modify the norms based upon recommendation of C&PC vide OM No.46011/106/2009-PC-II dated 30.09.2015 (copy to be sent to the firm & RA).

RA may take further necessary action accordingly.

S.No.458

Case No. A/R-156	M/s. LMT	HQF.No.01/80/162/00262/AM15/DES.I	Lic. No. & date
Meeting No.15/16	(India) Pvt.	RLA, No.31/83/039/00001/M15	3110063414
Date: 27.10.2015	Ltd.,	Request for ratification of norms.	dt.09.04.2014

Decision: The Committee noted that DHI vide UO No.3 (50)/15-TSW (B) dated 24.07.2015 dated 24.07.2015 has informed that the firm has not furnished requisite information sought by them vide DHI letter dated 09.03.2015 and decided to reject the case with direction to the firm pay applicable custom duty with interest for EODC.

RA may take further necessary action accordingly.

S.No.459

Case No. A/R-165	M/s. ISGEC	HQF.No.01/80/050/00262/AM14/DE	Lic. No. & date
Meeting No.15/16	Heavy	S.I	
Date: 27.10.2015	Engineering Ltd.,	RLA, No.05/23/040/00234/AM14	0510364501
	Yamunanagar	Request for correction of export product of norms.	dt.04.09.2013

Decision: The Committee decided to modify the norms based upon recommendation of DIPP vide ID 12/117/2015-TSW/165-A/R dated 27.10.2015 as under:-

1. Net Fabricated weights of 194 MT & 158 MT may be specified with the quantities of export products at Sl. No. 1 & 2 respectively.
2. Word "Relevant" may be prefixed with the description of import items at Sl. Nos. 1 to 6 & 23 to 26.
3. Quantities of import items at Sl. No. 1 & 2 may be allowed as 1.049 Kgs./ Kg. content in the export products as claimed by the firm.
4. Total quantity of import items at Sl. No. 1 & 2 put together may be restricted as 77350 Kg.
5. Quantity of import item from Sl. No. 3 may be allowed as 1.0484 Kgs./ Kg. content in the export products as claimed by the firm.
6. Quantity of import item from Sl. No. 4 may be allowed as 1.0482 Kgs./ Kg. content in the export products as claimed by the firm.
7. Quantity of import item from Sl. No. 5 may be allowed as 1.0438 Kgs./ Kg. content in the export products as claimed by the firm.
8. Quantity of import item from Sl. No. 6 may be allowed as 1.0471 Kgs./ Kg. content in the export products as claimed by the firm.
9. Quantity of import item at Sl. No. 7 may be allowed as 24 Nos. (15400 Kgs.) on net to net basis with accountability clause.
10. Import item at Sl. No. 8 may be deleted
11. Quantity of import item at Sl. No. 9 may be allowed as 6 Nos. on net to net basis. Duty free weight of this item may be allowed as 640 Kgs. inclusive of 6.7 % wastage.
12. Quantity of import item at Sl. No. 10 may be allowed as 360 Nos. on net to net basis. Duty free weight of this item may be allowed as 1340 Kgs. inclusive of 3.7 % wastage as claimed by the firm.
13. Quantities of import items at Sl. No. 11 to 15 may be allowed as applied for i.e. 5150 Kgs., 5450 Kgs., 7025 Kgs., 10 Kgs. & 575 Kgs. respectively.
14. Import items at Sl. No. 16 to 21 may be deleted

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15. Quantity of import item at Sl. No. 22 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as 51478 Kgs. inclusive of 64 % wastage after 20 % recovery from scrap.
16. Quantity of import item at Sl. No. 23 may be allowed as 49000 Kgs. (25319 Meters) inclusive of 2 % wastage.
17. Quantity of import item from Sl. No. 24 may be allowed as 1.046 Kgs./ Kg. content in the export products as claimed by the firm.
18. Quantity of import item from Sl. No. 25 may be allowed as 1.05 Kgs./ Kg. content in the export products as claimed by the firm.
19. Quantity of import item from Sl. No. 26 may be allowed as 1.0417 Kgs./ Kg. content in the export products as claimed by the firm.
20. Quantity of import item at Sl. No. 27 may be allowed as 1450 Kgs.

RA may take further necessary action accordingly.

S.No.460

Case No. A/R-38	M/s. Technoweb	HQF.No.01/80/050/00077/AM14/DES.I	Lic. No. & date
Meeting No.15/16	Textile	RLA, No.03/95/040/01060/AM13	0310730202
Date: 27.10.2015	Engineering Pvt. Ltd., Mumbai	Request for revision of norms	dt.03.04.2013

Decision: The Committee noted that the firm's reply dated 19.10.2015 has been received and is being sent to C&PC for comments.

Case is deferred to 08.12.2015.

S.No.461

Case No. A/R-57	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00089/AM15/DES.I	Lic. No. & date
Meeting No.15/16		RLA, No.03/94/040/01044/AM14	0310771884
Date: 27.10.2015		Request for change of Net Weight of export item at Sl. No.1,2,3,4,5,6,9 and 10 of norms	dt.25.02.2014

Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 24.08.2015 followed by reminder dated 08.10.2015 and decided to send final reminder to the firm to furnish reply.

Case is deferred to 08.12.2015.

S.No.462

Case No. A/R-67	M/s. Autotech Industries (India) Pvt. Ltd., Chennai	HQF.No.01/80/050/01681/AM09/DES.I	Lic. No. & date
Meeting No.15/16		RLA, No.04/24/040/00221/AM09	0410101668
Date: 27.10.2015		Request for revision of norms	dt.16.01.2009

Decision: The Committee noted that the firm's reply dated 08.10.2015 (post personal hearing submission) has been sent to DHI on 15.10.2015 for examination and comments.

Case is deferred to 08.12.2015.

S.No.463

Case No. A/R-68	M/s. Autotech Industries	HQF.No.01/80/050/00224/AM11/DES.I	Lic. No. & date
Meeting No.15/16		RLA, No.04/24/040/00053/AM11	0410114549

Date: 27.10.2015	(India) Pvt. Ltd., Chennai	Request for revision of norms	dt.14.06.2010
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Decision: The Committee noted that the firm's reply dated 08.10.2015 (post personal hearing submission) has been sent to DHI on 15.10.2015 for examination and comments.

Case is deferred to 08.12.2015.

S.No.464

Case No. A/R-69	M/s. Autotech Industries	HQF.No.01/80/050/00380/AM12/DES.I	Lic. No. & date
Meeting No.15/16	(India) Pvt. Ltd., Chennai	RLA, No.04/24/040/00224/AM12	0410130238
Date: 27.10.2015		Request for revision of norms	dt.11.11.2011

Decision: The Committee noted that the firm's reply dated 08.10.2015 (post personal hearing submission) has been sent to DHI on 15.10.2015 for examination and comments.

Case is deferred to 08.12.2015.

S.No.465

Case No. A/R-71	M/s. Spirotech Heat Exchanger Pvt. Ltd., New Delhi	HQF.No.01/80/050/00265/AM15/DES.I	Lic. No. & date
Meeting No.12/16		RLA, No.05/24/040/00154/AM15	0510389675
Date: 15.09.2015		Request for revision of norms	dt.14.07.2014

Decision: The Committee noted that this case is already deferred to 24.11.2015 in the Meeting No.14/80 dated 13.10.2015.

S.No.466

Case No. A/R-99	M/s. Hindustan Equipment's Pvt. Ltd., Pithampur	HQF.No.01/80/050/00636/AM15/DES.I	Lic. No. & date
Meeting No.15/16		RLA, No. 56/24/040/00056/AM15	5610004531
Date: 27.10.2015		Request for fixation of norms	dt.03.02.2015

Decision: The Committee noted that the firm has not replied to the deficiency letter (raised by MSME) sent to the firm on 08.10.2015 and decided to send reminder to the firm to furnish reply.

Case is deferred to 08.12.2015.

S.No.467

Case No. A/R-100	M/s. Hindustan Equipment's Pvt. Ltd., Pithampur	HQF.No.01/80/050/00025/AM16/DES.I	Lic. No. & date
Meeting No.15/16		RLA, No. 56/24/040/00063/AM15	5610004563
Date: 27.10.2015		Request for fixation of norms	dt.24.03.2015

Decision: The Committee noted that the firm has not replied to the deficiency letter (raised by MSME) sent to the firm on 08.10.2015 and decided to send reminder to the firm to furnish reply.

Case is deferred to 08.12.2015.



S.No.468

Case No. A/R-107	M/s. New Tech	HQF.No.01/80/050/00403/AM16/DES.I	Lic. No. & date
Meeting No.15/16	Industries,	RLA, No. 04/24/040/00152/AM15	0410159451
Date: 27.10.2015	Chennai	Request for fixation of norms	dt.19.09.2014

Decision: The Committee decided to ratify the norms based upon recommendation of MSME vide UO No.30 (188)/14-ME dated 27.10.2015 (copy to be sent to the firm & RA).

RA may take further necessary action accordingly.

S.No.469

Case No. A/R-108	M/s. Phoenix	HQF.No.01/80/050/00466/AM13/DES.I	Lic. No. & date
Meeting No.15/16	Foils Pvt. Ltd.,	RLA, No. 03/95/040/00342/AM13	0310716381
Date: 27.10.2015	Mumbai	Request for re-fixation of norms	dt.05.12.2012

Decision: The Committee noted that the firm's request dated 12.08.2015 has been sent to MOS on 19.10.2015 for comments and decided to await comments from MOS. Case is deferred to 08.12.2015.

S.No.470

Case No. A/R-109	M/s. Larsen and	HQF.No.01/80/050/00618/AM15/DES.I	Lic. No. & date
Meeting No.15/16	Toubro Ltd.,	RLA, No. 03/95/040/00690/AM15	0310791521
Date: 27.10.2015	Mumbai	Request for revision of norms.	dt.28.11.2014

Decision: The Committee noted that the firm's request dated 27.05.2015 has been sent to DHI for comments. Case is deferred to 08.12.2015.

S.No.471

Case No. A/R-110	M/s. Larsen and	HQF.No.01/80/050/00514/AM14/DES.I	Lic. No. & date
Meeting No.15/16	Toubro Ltd.,	RLA, No. 03/95/040/00781/AM14	0310766034
Date: 27.10.2015	Mumbai	Request for revision of norms	dt.13.01.2014

Decision: The Committee noted that the firm's request dated 30.07.2015 has been sent to DHI for comments. Case is deferred to 08.12.2015.

S.No.472

Case No. A/R-111	M/s. Larsen and	HQF.No.01/80/050/00015/AM13/DES.I	Lic. No. & date
Meeting No.15/16	Toubro Ltd.,	RLA, No. 03/95/040/00953/AM12	0310683916
Date: 27.10.2015	Mumbai	Request for amendment of norms	dt.29.02.2012

Decision: The Committee noted that the firm's request dated 01.09.2015 has been sent to MOS for comments.

Case is deferred to 08.12.2015.

Case No. A/R-112	M/s. Larsen and Toubro Ltd., Mumbai	HQF.No.01/80/050/00059/AM12/DES.I	Lic. No. & date
Meeting No.15/16		RLA, No. 03/95/040/00090/AM12	0310630441 dt.10.05.2011
Date: 27.10.2015		Request for amendment of norms	

RA may take further necessary action accordingly.

Case No. C-08	M/s. Toyota	HQF.No.01/80/171/00441/AM14/DES.I
Meeting No.15/16	Kirloskar Auto	RLA, No.A/2012/08/EOU-TN
Date: 27.10.2015	Parts, Ramanagara	Request for fixation of wastage norms for 100% EOU.

Case is deferred to 08.12.2015.

BHUPENDRA KUMAR BHATTACHARYA
Foreign Trade Development Officer
Direktorat Jenderal Perdagangan Luar Negeri
Directorate General of Foreign Trade
Jakarta

WE
Sl. No. 15
~~Sl. No. 15~~
Sl. No. 15

Department of Heavy Industry

TSW(B)Section

F.No.3(90)/2015

Dated 19/10/2015

Subject: Ratification of A A No 0910059682 DAT28/3/2014 of BHEL Hyderabad

As requested by the applicants vide their letter dated 12/9/2015, this AA may be considered on repeat basis of AA No0910059091.

K. K. Tiwari

(K. K Tiwari)

Industrial Adviser

✓ DES-I

DGFT

577/DES-2
21/10/15

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H. M.

H. M. NARAYAN DAS
Foreign Trade Development Officer
Director General of Foreign Trade
Ministry of Commerce
New Delhi

35

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

S.No. 25
15/9/15
27/10/2015

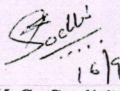
30(29)/15-ME

Subject: AA no 0510392386 dated 11.12.14 for M/s Boysen India Ltd.

As per AA No. 0510374424 dated 24.12.13, the norms may be fixed as follows:-

- Import may be allowed for 14969 kg inclusive of 8% wastage after taking 1/3rd recovery for scrap.
- Weight of each export product is 0.33 kg.

This issues with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(29)/15-ME dated 16.09.15

544/DES-2
22.9.15

Haan

(36)
SHRI SHRI HARADHAN DAS
Foreign Trade Development Officer
Foreign Trade Department
Directorate General of Foreign Trade
Ministry of Commerce
New Delhi, New Delhi

01/80/162/192/Am L

8-20-33

No.....17(31/2015IPHW

Date.....
1.10.2015

M/s. Alstom Transport India Limited
No. 63, Trichy Road, Kannampalayam
Post, Coimbatore
Tamil Nadu-641402

Sub:-Application for ratification of norms of Advance Licence No 3210077370 dated 18.12.2014 for export of "Railway Traction and Signalling Equipments."

Sir,

Please refer to your application received from the O/o the DGFT and this Department's letter of even number dated 24.07.2015 on the subject mentioned above requesting you to provide justification for wastage or depute your technical representative for technical discussion with prior appointment to enable further processing of the case.

2. You are requested to provide the aforesaid information at the earliest. In lieu of the information we may not be able to process the case further. If the information is not received within fifteen days the case may be treated as closed as far as this department is concerned

Yours faithfully

(Asha Nangia)
Director

Copy to:-
Shri Haradhan Das
FTDO
O/o DGFT
Udyog Bhavan
New Delhi

w.r.t DGFT I.D No. 01/80/050/00600/AMI5/DES-1/309 dated
5.6.2015

इलेक्ट्रॉनिक्स निकेतन
6, सी.जी.ओ. कॉम्पलेक्स
नई दिल्ली-110003



ELECTRONICS INDIA



ELECTRONICS NIKETAN
6, C.G.O. COMPLEX
NEW DELHI-110003

FOR THE

GOV

SECRETARY OF THE
TREASURY
WASHINGTON, D.C.

DEPARTMENT OF THE
TREASURY
WASHINGTON, D.C.

1941

TO THE HONORABLE
COMMISSIONER OF THE
INTERNAL SECURITY
WASHINGTON, D.C.

TO THE HONORABLE
COMMISSIONER OF THE
INTERNAL SECURITY
WASHINGTON, D.C.

RE: [Illegible]

RE: [Illegible]

[Illegible]

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Sp-no-39
26-15-845X
27-10-15

No. 46011/60/2015-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the September 09, 2015

OFFICE MEMORANDUM

Sub: Application from M/s. Uniray Medical LLP, Mumbai for issue of advance licence (Licence No. 0310792341 dated 24.12.2014) for export of Digital Plate (Made of Polyester base, net Content 40.20 SQM) and corresponding import - reg.

The undersigned is directed to refer to U.O. No. 01/80/050/602/AM-15/DES-I/1871 dated 27.02.2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

Name of Export Item (s)	Qty. in SQM	Name of import Item (s)	Qty. in SQM
Digital Plate (Made of Polyester base, net Content 40.20 SQM)	One SQM	Imaging Plate (Made of Polyester base)	1.03

This has approval of the competent authority.

(O.P. Sharma)
Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Shri Haradhan Dass,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 265
Fax: 2306 2225/23061613

Haa

(38)

SHRI SHRI HARADHAN DASS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce and Industry
Udyog Bhawan, New Delhi

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

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15/9/15
27/10/15

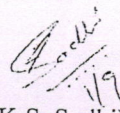
30(98)/15-ME

Subject: AA no 0510392948 dated 21.01.15 in respect of M/s Mita India Pvt. Ltd..

The norms may be fixed as follows:-

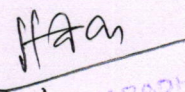
- The per unit weight of S.No 1 of items of export may be mentioned as approx 2.59 kgs.
- The per unit weight of S.No 2 of items of export may be mentioned as approx 1.59 kgs.
- The per unit weight of S.No 3 of items of export may be mentioned as approx 1.19 kgs.
- The per unit weight of S.No 4 of items of export may be mentioned as approx 1.73 kgs.
- The per unit weight of S.No 5 of items of export may be mentioned as approx 1.95 kgs.
- The per unit weight of S.No 6 of items of export may be mentioned as approx 1.62 kgs.
- The per unit weight of S.No 7 of items of export may be mentioned as approx 2.07 kgs.
- Relevant size and grade of item of import may be allowed for 75491 kg inclusive of 3.5% wastage after affecting 1/3rd recovery for scrap.

This issues with the approval of Director (ME) for taking view by NC.


(K.S. Sodhi)
AD (ME)

Sh Hardhan Das, FTDO, DGFT, Udhog Bhawan, New Delhi
O/o DC, MSME UO No 30(98)/15-ME dated 01.09.15

39


SHARDHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udhog Bhawan, New Delhi

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

62

15/9/15

27/10/2015

30(43)/15-ME

Subject: AA no 0510393088 dated 04.02.15 for M/s Boysen India Ltd.

The norms may be fixed as follows:-

- Import may be allowed for 36078 kg inclusive of 5% wastage after taking 1/3rd recovery for scrap.
- Weight of each export product is 0.39 kg.

This issues with the approval of Director (ME)

K.S. Sodhi
16/9

(K.S. Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(43)/15-ME dated 16.09.15

845/DE-2
22/9/15

Haradhan
SHRI HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
New Delhi

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W/c
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27/10/15

Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0310793794 dated 11.02.2015 issued in favour of M/s. Apar Industries Ltd. Mumbai

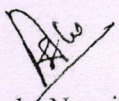
Reference DGFT I.D. No. 01/80/050/00649/AM16/DES-1/180 dated 8.5.2015 vide which comments of this Department have been sought on the above mentioned application of M/s. Apar Industries Ltd., Mumbai for export of "(Non Armoured) Fiber Optic Cable."

2. The FOB value of export is Rs.132,068,400.00 (US\$ 2,103,000.00) and CIF value of Import is Rs 101,039,036.00 (US\$ 1,582,444.00).

3. The application has been examined in the Department of Information Technology from technical angle. The items proposed for import are essential to manufacture the export product. This Department recommends ratification of norms of advance authorization as per column 6 inclusive of the wastage in column 5 :-

S.No.	Description	UO M	Quantity Applied in DGFT	Wastage Recommended %	Quantity Recommended
1.	Single Mode Optical Fiber	KM	102029	2.5	102028.5
2.	Filling Jelly	KG	25676	1.5	25425.75
3.	PBT	KG	42024	2.0	41616.00
4.	High Density Polyethylene (HDPE) 2.35mm	KG	507058	2.0	504584.44

18/11/15
23/11/15


(Asha Nangia)
Director

Shri Haradhan Das, FTDO, DGFT, Udyog Bhavan, New Delhi
DIT U.O. No. 17(28)/2015-IPHW dated 20.10.2015

H201

41

SHRI HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhavan, New Delhi

THE UNIVERSITY OF CHICAGO
DEPARTMENT OF CHEMISTRY
1155 EAST 58TH STREET
CHICAGO, ILL. 60637

TO: THE DIRECTOR, NATIONAL BUREAU OF STANDARDS
WASHINGTON, D.C. 20535

FROM: DR. J. H. GOLDSTEIN, JR.
DEPARTMENT OF CHEMISTRY
UNIVERSITY OF CHICAGO

SUBJECT: 13C NMR SPECTROSCOPY
OF 1,2-DICHLOROETHANE

REFERENCE: J. H. Goldstein, Jr., J. Chem. Phys., 41, 1000 (1964).

1. The following information is being furnished to you for your information and for the purpose of making a permanent record of the results of the work done by the University of Chicago in the field of 13C NMR spectroscopy.

2. The results of the work done by the University of Chicago in the field of 13C NMR spectroscopy are being furnished to you for your information and for the purpose of making a permanent record of the results of the work done by the University of Chicago in the field of 13C NMR spectroscopy.

3. The results of the work done by the University of Chicago in the field of 13C NMR spectroscopy are being furnished to you for your information and for the purpose of making a permanent record of the results of the work done by the University of Chicago in the field of 13C NMR spectroscopy.

4. The results of the work done by the University of Chicago in the field of 13C NMR spectroscopy are being furnished to you for your information and for the purpose of making a permanent record of the results of the work done by the University of Chicago in the field of 13C NMR spectroscopy.

5. The results of the work done by the University of Chicago in the field of 13C NMR spectroscopy are being furnished to you for your information and for the purpose of making a permanent record of the results of the work done by the University of Chicago in the field of 13C NMR spectroscopy.

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27/10/15

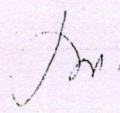
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Volth Hydro for ratification of norms of AA no -0510393194 DT 13-02-15

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Volth Hydro. The firm's reply vide their letter of dated 19.05.2015 has been examined. The firm may be asked to submit following information.

1. The firm has claimed wastage of 69.7% on the blades. The calculation for the same is not available.(SDL 11)
2. The firm has again sought wastage of 13% (1681 kg) on the Runner Assembled . It is not clarified the areas on which this wastage has occurred.
3. The specification of the export products with its ratings is also not available.

The above issues with the approval of IA(KKT).


B.C.Nayak
Development Officer
08-07-15

DGFT (FTDO , DES-I)
Deptt. of HI, UO No 3(2)/15-TSW(B)

H&an

KATUN BIRU HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
New Delhi

42

WC
No. 46011/60/2015-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Sl. no. 73
~~45-818X~~
27-10-15

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the September 09, 2015

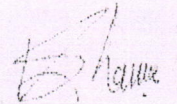
OFFICE MEMORANDUM

Sub: Application from M/s. Uniray Medical LLP, Mumbai for issue of advance licence (Licence No. 0310793894 dated 16.02.2015) for export of Digital Plate (Made of Polyester base, net Content 97 SQM) and corresponding import -- reg.

The undersigned is directed to refer to U.O. No. 01/80/050/068/AM-16/DES-I/184 dated 08.05.2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

Name of Export Items (s)	Qty. in SQM	Name of import Item (s)	Qty. in SQM
Digital Plate (Made of Polyester base, net Content 97 SQM)	One SQM	Imaging Plate (Made of Polyester base)	1.03

This has approval of the competent authority.


(O.P. Sharma)
Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Shri Haradhan Dass,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 265
Fax: 2306 2225/23061613

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SHRI SHRI HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce and Industry
Udyog Bhawan, New Delhi

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27/16/15

Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

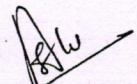
YES

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0710107651 dated 19.2.2015 issued in favour of M/s. Bharat Heavy Electricals Limited, Bangalore.

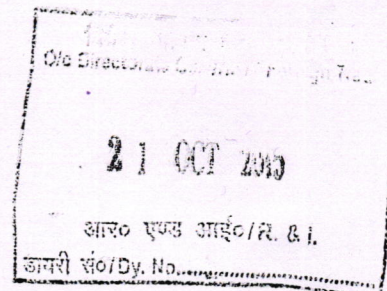
Reference DGFT I.D.No 01/80/050/644/AM15/DES-1/1940 dated 23.03.2015 vide which comments of this Department have been sought on the above mentioned application of M/s. Bharat Heavy Electricals Ltd. Bangalore for export of "Control and Instrumentation Package".

2. The FOB value of export is Rs.3,46,80,000/- (US\$ 556661/-) and CIF value of Import is Rs. 2,89,00,000/-(US\$ 463884.43).

3. The application has been examined in the Department of Electronics and Information Technology from technical angle. The items proposed for import are essential to manufacture the export product. This Department recommends ratification of norms of advance authorization 'On net to net basis with accountability clause on nil wastage basis'


(Asha Nangia)
Director

Shri Haradhan Das, FTDO, DGFT, Udyog Bhavan, New Delhi
DeitY U.O. No. 17(18)/2015-IPHW dated 19.10.2015



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SHRI SHRI HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Udyog Bhavan, Dept. of Commerce
New Delhi, New Delhi

76
27/10/15

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

30(154)/15-ME

Subject: AA no 0710107661 dtd. 19.02.15 in respect of M/s GAD Aerospace Pvt Ltd.

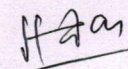
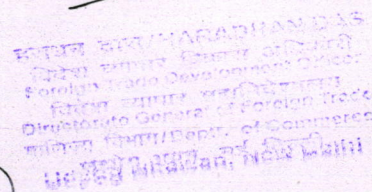
Norms may be fixed as follows:-

- Sno 4 and 9 of items of export may be deleted from the list as the firm has confirmed that they would not be exporting the product. Also, they have not imported material corresponding to item of export at Sno 4 and 9. Corresponding changes have been made in the calculations while recommending the wastage norms.
- Sno 1 of items of import may be allowed for 141.3 kg inclusive of 2198% wastage after affecting 15% recovery for scrap.
- Sno 2 of items of import may be allowed for 10.17 kg inclusive of 83.33% wastage after affecting 15% recovery for scrap.
- Sno 3 of items of import may be allowed for 167.16 kg inclusive of 665.5% wastage after affecting 15% recovery for scrap.

This issue with the approval of Director (ME) for taking a view by NC.


(KSSodhi)
AD (ME)

Sh Haradhan Das, FTDO, DGFT Udhyog Bhawan New Delhi
O/o the DC(MSME) UO Note no 30(154)/15-ME dated 20.10.15

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01/80/050/52/AM16/DES-1/137
भारत सरकार
GOVERNMENT OF INDIA
संचार और सूचना प्रौद्योगिकी मंत्रालय
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग
DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY
Website: www.deity.gov.in

Sl. no. 78
15815
REMINDER
A271015

संख्या 17(29)/2015-IPHW
No.....

दिनांक 5.10.2015
Date.....

M/s. Anacon Process Control Pvt. Ltd.
403-404, Gemstat Complex, 4th Floor
Ramchandra Lane Ext. New Linking Road
Kachpada, Malda(W), Mumbai, M.S.

DES-1

Sub:- Application for ratification of norms of Advance Licence No. 0310793978 dated 19.2.2015 for export of "Point Gas Detector".

Please refer to your application received from the O/o the DGFT and this Department's letter of even number dated 3.08.2015 on the subject mentioned above requesting you to provide the following information to enable further processing of the proposal:-

- i) Details of export product
- ii) Quantity of import item required to manufacture one unit of export product for each export item separately
- iii) Composition of each set for export item at Sl. No. 2&4
- iv) Wastage claimed in manufacturing process
- v) Justification of wastage
- vi) Domestic value addition done on import items

2. You are requested to provide the aforesaid information at the earliest. In lieu of the information we may not be able to process the case further. If the information is not received within fifteen days the case may be treated as closed as far as this department is concerned

Yours faithfully

(Asha Nangia)
Director

Copy to:
Shri Haradhan Das w.r.t. DGFT ID Note No. 01/80/050/52/AM16/DES-1/137
FTDO dated 8.5.2015
O/o. DGFT
Udyog Bhavan
New Delhi

SHRI HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhavan, New Delhi

इलेक्ट्रॉनिक्स निकेतन
6, सी.जी.ओ. कॉम्प्लेक्स
नई दिल्ली-110003


ELECTRONICS INDIA
Billion Needs Million Chips


स्वच्छ भारत
एक कदम स्वच्छता की ओर

ELECTRONICS NIKETAN
6, C.G.O. COMPLEX
NEW DELHI-110003

46

10-1-77

GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND PUBLIC RELATIONS

DEPARTMENT OF FILM TOUROS AND INFORMATION TECHNOLOGY
OFFICE OF THE SECRETARY, NEW DELHI

Reference is made to the letter of the Ministry of Information and Public Relations dated 10-1-77.

The Ministry of Information and Public Relations is pleased to inform you that the following information is being furnished to you for your information.

The Ministry of Information and Public Relations is pleased to inform you that the following information is being furnished to you for your information.

The Ministry of Information and Public Relations is pleased to inform you that the following information is being furnished to you for your information.

The Ministry of Information and Public Relations is pleased to inform you that the following information is being furnished to you for your information.

Yours faithfully,
Secretary

10-1-77
10-1-77
10-1-77



GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND PUBLIC RELATIONS

S.No. 89
27/10/15

Department of Heavy Industry
Udyog Bhawan

File No-3/73/2015/TSW(B)
Dated- 26/6/2015

Subject: Ratification of AA NO. 6110001280, BHEL, Haridwar

Export Product: 2 X 800 MW Steam Turbine, Generator Condenser for Gadarwara STPP. Weight 5570 MT(SL. No.45)

Inputs:

SI No	Items
191- 210 (except 209)	Repeat of AA NO. 6110001074 Dt. 18.3.2014 as requested by applicant vide letter dt 09.5.2015
209 & 190	Welding materials 3 MT(as per C-1647)
153-189	Insulating materials (approx 5% CIF value of generator)

Item Nos 211-218 and spares in SI no 80 are to be allowed as per policy
Item Nos 1 to 152 are components to be allowed on net to net basis as per GN-4
Item No 47: H&S stands for hanger and support
Item No 80: HPSU stands for Hydraulic power supply unit
Item No 82: Dimension of SS Tubes OD: 25.4, thk: 0.7112/0.8890, L =14730
Item No 135: Wedge profile may be deleted from description

This issued with the approval of JS(RKS)

(358)

been

(K.K. Tiwari)

Industrial Advisor

Dy DGFT.
DES-I

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(47)
RUPN KUMAR DAS
Joint Director (Foreign Office)
Foreign Trade Development Officer
Director General of Foreign Trade
Director General of Foreign Trade
Director General of Foreign Trade
Director General of Foreign Trade
Director General of Foreign Trade

STY/DES-I
19.10.15

Department of Health

Division of Health

Health Services

Health Services

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Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

30(152)/15-ME

Subject: AA no 0710107912 dated 24.03.15 of M/s Soplar India Pvt Ltd.

The following information is required

- Manufacturing activity to be performed on the items of import.
- Per unit requirement of Sno 261, 264 to 294, 296 to 304, 306 to 310 and 312 to 326 of items of import for single set of the export product.

This issues with the approval of Director (ME) for taking view by NC.

K.S. Sodhi
(K.S.Sodhi)
AD (ME)

Shri H. Das, DGFT Udyog Bhawan New Delhi

O/o The DC (MSME) ID note no 30(152)/15-ME dated 16.10.15

H Das
H. DAS
Director General
Directorate General of Foreign Trade
Ministry of Commerce
New Delhi

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27/10/15

01/80/162/175-1 Am 6

DES-I

Government of India
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 3110065352 dated 25.3.2015 issued in favour of M/s. Vacuum Equipment Pvt. Ltd. Pune.

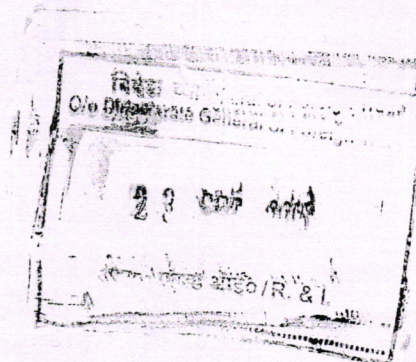
Reference DGFT ID Note No 01/80/050/22/AM11/DES-1/179 dated 8.05.2015 vide which comments of this Department have been sought on the above mentioned application of M/s. Vacuum Equipment P. Ltd. Pune for export of "Module and Other Supporting Components for VPD Plant."

2. The FOB value of export is Rs.29,454,109.01 (US\$ 303,546.44) and CIF value of Import is Rs 10,231,228.80 (US\$ 162,631.03).
3. The application has been examined in the Department of Information Technology from technical angle. This Department recommends ratification of norms of advance authorization 'On net to net basis with accountability clause on Nil Wastage basis'

(Asha Nangia)
Director
Tel.- 24301268

Shri Haradhan Das, FTDO., O/o the DGFT, Udyog Bhavan, New Delhi.
DIT U.O. No.17(27)/2015-IPHW dated 11.9.2015

H 2an
SHRI HARADHAN DAS
Joint Secretary (Export)
Foreign Trade Development Office
Ministry of Commerce & Industry
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhavan, New Delhi



49

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

113
27/10/15

30(132)/15-ME

Subject: AA no 3110065609 dtd. 25.08.15 in respect of M/s GL&V India Pvt Ltd.

The following information is required from the unit:-

- Weight of the export product.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

This issue with the approval of Director (ME) for taking a view by NC.

KSSodhi
17/9
(KSSodhi)
Asst Dir (ME)

Sh Haradhan Das, FTDO, DGFT Udhog Bhawan New Delhi
O/o the DC(MSME) UO Note no 30(132)/15-ME dated 17.09.15

5487 OES-I
22.9.15

H Das
SHRI SHRI HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
New Delhi

(50)

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MEMORANDUM FOR THE RECORD
SUBJECT: [Illegible]

1. [Illegible]

2. [Illegible]

3. [Illegible]

4. [Illegible]

5. [Illegible]

6. [Illegible]

7. [Illegible]

8. [Illegible]

9. [Illegible]

10. [Illegible]

11. [Illegible]

12. [Illegible]

13. [Illegible]

14. [Illegible]

15. [Illegible]

16. [Illegible]

17. [Illegible]

Sl. No. 447
27/10/15

**OFFICE OF THE DEVELOPMENT COMMISSIONER
MICRO SMALL & MEDIUM ENTREPRISES
MECHANICAL DIVISION**

30(155)/15-ME

Subject: AA No 3110065119 dated 02.12.14 in respect of M/s Asseal India (P) Ltd.

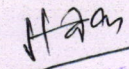
The norms may be ratified as follows:-

- Description of export item may be amended to Mechanical Seals and the details are attached as annexure-A.
- Quantity of items of export may be amended to 4400 nos.
- Relevant size of Sno 1 of items of import may be allowed for 1500 nos on net to net basis with NIL wastage and accountability clause.
- Relevant size of Sno 2 of items of import may be allowed for 4500 nos on net to net basis with NIL wastage and accountability clause.
- Relevant size of Sno 3 of items of import may be allowed for 1500 nos on net to net basis with NIL wastage and accountability clause.
- Relevant size of Sno 4 of items of import may be allowed for 500 nos on net to net basis with NIL wastage and accountability clause.
- Relevant size of Sno 5 of items of import may be allowed for 4500 nos on net to net basis with NIL wastage and accountability clause.
- Relevant size of Sno 6 of items of import may be allowed for 12700 nos on net to net basis with NIL wastage and accountability clause.
- Spares to be allowed as per spares policy.

This issues with approval of Director (ME).


(KSSodhi)
AD (ME)

Sh Hardhan Das, FTDO, DGFT, Udhvyog Bhawan, New Delhi
O/o DC, MSME UO No 30(155)/15-ME dated 23.10.15

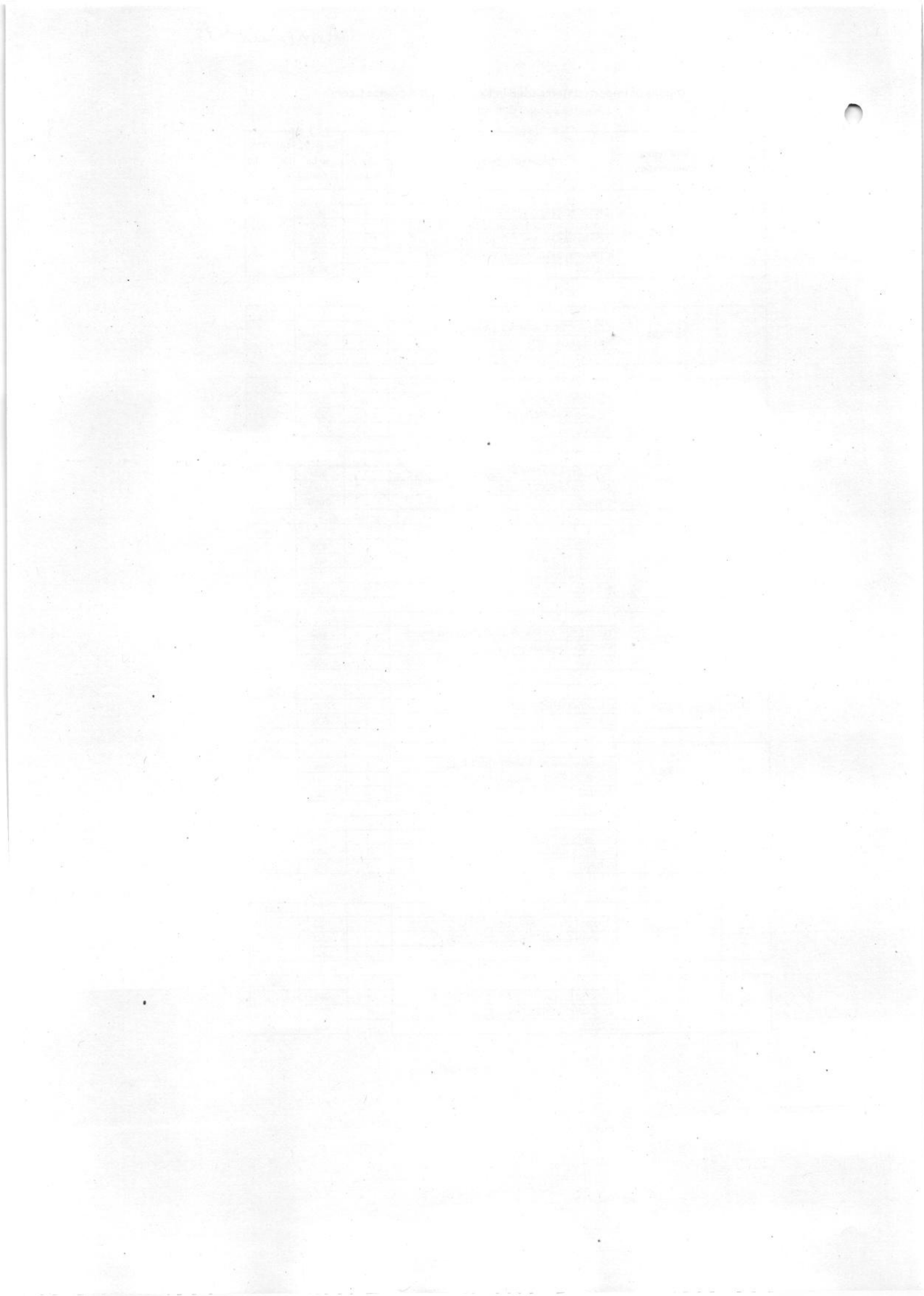

HARDHAN DAS
Foreign Trade Development Officer
Director General of Foreign Trade
Ministry of Commerce
New Delhi

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Details of Imported Items used in Export under Advance Licence

(Domestic procured parts not considered)

Sr. No.	Seal Type / Combination	Required Import Material	Reqd. Qty. / Per set	Total Qty. to be imported	Total F.G. Qty. to be exported
1	T05VC				500
		CARBON RING (CARBON FACE)	1	500	
		TUNGSTEN CARBIDE SEAL RING (TC FACE)	2	1000	
		COILED WAVE SPRING (WAVE SPRING)	1	500	
		CERAMIC SEAL RING (CERAMIC FACE)	1	500	
		O RING	7	3500	
2	W07DM				300
		COILED WAVE SPRING (WAVE SPRING)	1	300	
		SILICON CARBIDE RING (SIC FACE)	2	600	
		O RING	1	300	
3	W03				500
		TUNGSTEN CARBIDE SEAL RING (TC FACE)	2	1000	
		COILED WAVE SPRING (WAVE SPRING)	1	500	
		O RING	2	1000	
4	SAIH				600
		TUNGSTEN CARBIDE SEAL RING (TC FACE)	1	600	
		SILICON CARBIDE RING (SIC FACE)	1	600	
		O RING	3	1800	
5	TOWPC				200
		CARBON RING (CARBON FACE)	2	400	
		SILICON CARBIDE RING (SIC FACE)	2	400	
		COILED WAVE SPRING (WAVE SPRING)	1	200	
		O RING	5	1000	
6	P07				400
		TUNGSTEN CARBIDE SEAL RING (TC FACE)	2	800	
		SILICON CARBIDE RING (SIC FACE)	2	800	
		O RING	1	400	
7	M010S				200
		SILICON CARBIDE RING (SIC FACE)	2	400	
		O RING	3	600	
8	M0GCE				400
		SILICON CARBIDE RING (SIC FACE)	1	400	
		CARBON RING (CARBON FACE)	1	400	
		O RING	4	1600	
9	POLXB				200
		SILICON CARBIDE RING (SIC FACE)	1	200	
		CARBON RING (CARBON FACE)	1	200	
		O RING	1	200	
10	P012X				600
		TUNGSTEN CARBIDE SEAL RING (TC FACE)	1	600	
		SILICON CARBIDE RING (SIC FACE)	1	600	
		O RING	3	1800	
11	M0BCHU				500
		TUNGSTEN CARBIDE SEAL RING (TC FACE)	1	500	
		SILICON CARBIDE RING (SIC FACE)	1	500	
		O RING	1	500	



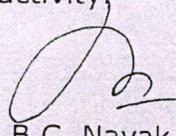
DIL Sl. No. 454
Casero. H/R-137
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Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Booms Systems for ratification of norms of AA no 0510297632 dt 26-07-11

DES-I, DGFT may kindly refer to the above mentioned AA of M/S Booms Systems. Firm's representation has been examined. DGFT is requested to clarify as to whether Assembly and Installation at project site is also included in the definition of manufacturing given at para 9.31 of Policy. The firm may be asked to submit following clarifications.

1. Firm may clarify if there is any amendment in Advance Authorisation.
2. The firm to clarify if export products were manufactured in the plant or only assembled at site.
3. Both in import list and excise (out), control station 1 appears same. Also BFV at 11A(b)-serial no 50. The firm to clarify if there is still manufacturing activity,


B.C. Nayak
Development Officer
21-10-15

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(48)/12-TSW(B)

dated

H2m
②

UDYOG BHARAN, NEW DELHI
DIRECTORATE GENERAL OF FOREIGN TRADE
MINISTRY OF COMMERCE
INDIA

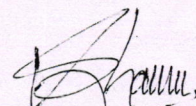
Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the September 30, 2015

OFFICE MEMORANDUM

Sub: Application from M/s. Poly Midicure Limited, New Delhi for issue of advance licence (Licence No. 0510388265 dated 05.06.2014) for export of Mucus Extractor and corresponding import – reg.

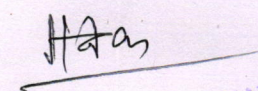
The undersigned is directed to refer to U.O. No. 01/80/050/268/AM-15/DES-II/2755 dated 30.01.2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals (DCPC) already recommended the present Advance Authorization Application. The firm has applied for 'SOFT BLISTER FILM / POLYESTER POLYLAMINATE FILM' where the same has by typographical error has been typed as 'SOFT BLIZTER FILM/ POLYESTER POLYLAMINATE FILM' which is appearing at Sr. No-07 of the recommendation No. 46011/106/2009-PC-II dated 19.12.2014 enclosed herewith. DCPC recommend this change. Rest of the conditions of the recommendation will remain unchanged.

This has approval of the competent authority.


(O.P. Sharma)

Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Shri Haradhan Dass,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 265
Fax: 2306 2225/23061613


HARADHAN DASS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce and Industry
Udyog Bhawan, New Delhi

PC No 74
28/10/2014

F. No. 46011/106/2009-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Shastri Bhawan, New Delhi-110 001
Dated, the 19th September, 2014

OFFICE MEMORANDUM

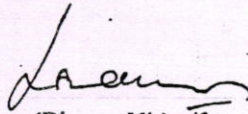
Subject : Advance Authorization Application from M/s. Poly Medicure Ltd. for the import of raw material against the export of Mucus Extractor. (Advance Authorization No. 0510388265 dated 05.06.2014).

The undersigned is directed to refer to DGFT U.O. No. 01/80/50/00229/AM15/DES-I/578 dated 22.07.2014 on the subject mentioned above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis:-

Item to be Exported	Quantity
MUCUS EXTRACTOR	1 No.
Raw-material recommended to be Imported	Quantity
1. Relevant Filter	Net + 2% Wastage
2. Relevant HDPE / LDPE Granules	1.05 kg / kg content in the export product
3. Relevant Polystyrene Resins / Granules	- do -
4. Relevant ABS Resins / Granules	- do -
5. Raw Materials for 1 kg Components / Parts made of PVC Compound	
(i) PVC Resin	0.7040 kg
(ii) Dioctyl Phthalate (DOP) / Hexamoll Dinch	0.3300 kg
(iii) Calcium Zinc Stabilizer	0.0110 kg
(iv) Dioctyl Adipate (DOA) / Plastomoll DOA	0.0165 kg
(v) Calcium Stearate	0.0055 kg
6. Medical Kraft Paper (Medical Grade GSM 100 $\pm$ 40%)	As per Packing Policy
7. Soft Blizter Film / Polyester Poly laminate Film	As per Packing Policy

This issues with the approval of competent authority.

✓
Ms. Priya Ranjan,
FTDO, (DES-I),
O/o DGFT, Udyog Bhawan
New Delhi- 110001


(Dharam Vir)
Section Officer
Tele:- 2338 2575

22/09/14
E. B S

H. J. An
DR. K. K. MARADHAN DAS
Joint Secretary (Foreign Trade)
Foreign Trade Development Officer
Joint Secretary (Foreign Trade)
Director General, Foreign Trade
Ministry of Commerce
Shastri Bhawan, New Delhi

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THE STATE OF TEXAS,
COUNTY OF DALLAS.

Know all men by these presents, that

JOHN A. SMITH, of the County of Dallas, State of Texas,

do hereby certify that the within and foregoing is a true and correct copy of the original as the same appears from the records of the County of Dallas, State of Texas.

Witness my hand and seal of office this 1st day of January, 1901.

COUNTY OF DALLAS, TEXAS.	
RECORDS OF THE COUNTY CLERK.	
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JOHN A. SMITH,
County Clerk.

1901.

(2)

WC

Sl. No. 473

27/10/15

Department of Heavy Industry

TSW (B) Section

File No 3/43//2012

Dated 23/10/2015

Ref : AA 0310630441 L&T MHI

Export Product: 2X700MW Pressure Parts for Steam Generator Nabha TPS .

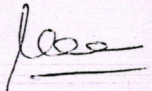
The applicant has represented for quantity of welding consumables in our earlier comments dated 5/3/2015 which appears to be a typographical error. Taking clue from C-1647, following is recommended:

Import

	Item	Total quantity, MT	For
17 to 21	Welding wire/electrodes	111	consumable

All other conditions remain unchanged.

This has the approval of JS(RKS).



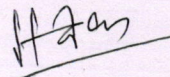
(K.K.Tiwari)

Industrial Adviser

To

DES-I
DGFT

367



DR. H. ANAND
Joint Secretary (Trade Development)
Directorate General of Foreign Trade
Ministry of Commerce
New Delhi

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